

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE
ORIGINAL APPLICATION No. 200 OF 2024 (WZ)**

Mr. Laxman Thombre & Ors

.... Applicant

Versus

Jalaparsh Riverside Resort & Ors.

.... Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF MAHARASHTRA
POLLUTION CONTROL BOARD i.e. RESPONDENT NO. 2.**

I, Babasaheb Kukade, aged adult years, occupation – Service, the Sub Regional Officer of the Maharashtra Pollution Control Board at Pune II Region, having office address at 2rd Floor, Jog Centre, Wakdewadi, Pune – 411003, do hereby state on solemn affirmation as under –

- (1) I say and submit that I submit that the present application filed by the Applicant alleging that Respondent No.1-Jalaparsh Riverside Resort, village Shere dumping the waste and effluent generated by their resort discharging into Mula river and causing pollution.
- (2) I say and submit that I am filing this Affidavit in compliance of the Order dated 13/01/2025 passed by this Hon'ble NGT.



(3) I say and submit that in order to verify the compliance, the officials of the Respondent-MPCB visited the site on 07/02/2025 and observed as follows:

- I. During visit Resort activity found in operation.
- II. The said resort is sharing boundary of 02 village area i.e. village Shere & Jamgaon.
- III. The Agro resort consists of 24 rooms, 02 restaurants, 02 store rooms and 01 swimming pool.
- IV. As per CPCB categorization dtd. 07.03.2016, said project comes under O38 category i.e. in 'Orange' category (Hotels < 3 star) or hotels having > 20 rooms and less than 100 rooms. The said categorization uploaded on the website of CPCB on 16/3/2016.
- V. PP has not obtained Consent to Establish and Operate from the Board.
- VI. Grampanchyat Jamgaon issued NOC on 13.01.2022 to the said Agro resort.
- VII. Grampanchyat Shere issued NOC on 16.01.2023 to the said Agro resort.
- VIII. Approval of PMRDA are received from PP.
- IX. Provided DG set having capacity 82.5 KVA.
- X. Provided 02 kitchens in two restaurants with oil catcher system and stack.
- XI. Provided 01 Hot water generator using electricity as fuel.
- XII. PP has provided septic tanks and further connected to their own STP collection tank, having capacity 30



CMD. STP consists of Solid Immobilised Biofilter system/pits (06 nos), filter feed tank Dual media filter. Disinfection system not provide like ozonation/UV.

XIII. Treated water from the STP is using in its own premises for irrigation purposes. The total generation is 10 CMD, as per information given by resort representative (during full operation of resort).

XIV. During the visit no any untreated and treated domestic effluent discharge was observed in Mula River.

XV. Also during visit no any dry and wet waste disposal observed in Mula river and adjoining area.

XVI. Provided a Kaccha compost pit opposite side of resort in their own premises. Not provided pacca/permanent pit for the compost of wet waste (wet waste whereto dispose off).

XVII. Provided 01 bore well in resort premise, not obtained CGWA NOC.

A Copy of Visit Report along with Photographs dated 07/02/2025 is attached as **Annexure I**.

- (4) I say and submit the Respondent-MPCB has issued the Proposed Directions to M/s Jalasparsh Riverside Resort Proprietor on 06/03/2025 under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981 for operating resort activity without obtaining Consent to Establish & operate from the Board, not provided disinfection system and not obtained



Central Ground Water Authority (CGWA) NOC for the extraction of ground water. In response to the Proposed Directions, the Project Proponent has submitted reply dated 08.03.2025 stating that applied for Consent to establish & operate vide no. MPCB-CONSENT-0000236376, disinfection system provided and applied for CGWA NOC. In the interest of natural justice, the Board has given an opportunity of personal hearing to the Project Proponent on 12/03/2025. As decided in the personal hearing, the Respondent Board has issued Conditional Directions vide letter dated 12.03.2025, wherein it was directed to operate and maintain existing STP continuously and ensure the disposal of the treated effluent within the premises etc. Copies of the Proposed Directions dated 06/03/2025, reply dated 08.03.2025 and Conditional Directions dated 12.03.2025 are enclosed herewith and marked as an **Annexure – II, III and IV respectively.**



(5) Hence this Affidavit.

Solemnly affirmed on this 17th day of March, 2025 at Pune.

I know the affiant

For and on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 2.

ADVOCATE

Babasaheb Kukade

(Babasaheb Kukade)
Sub-Regional Officer,
MPCB, Pune-II



BEFORE ME

[Signature]
SUNIL LAXMAN KHERUD
NOTARY GOVT. OF INDIA
Regd. No. 4996/07
Noted & Registered No

SUNIL LAXMAN KHERUD
NOTARY GOVT. OF INDIA
B/S, PUNJABI COLLEGE,
ARVAILKAR, PUNE-411009.

17 MAR 2025

469/25

MAHARASHTRA POLLUTION CONTROL BOARD

SUB-REGIONAL OFFICER PUNE 2

Phone No. 25811 222
Fax No. 25811 029
Email ID – sropune1@mpcb.gov.in



Jog Center, 3rd floor
Wakadewadi Mumbai-Pune,
Road Pune – 411003

-: Visit Report :-

Dtd. 07.02.2025

Name & address of Project : M/s M/s Jalsparsh Riverside Resort.

C/o Shri Nilesh Dattatre Surve

Gat no. 694, Village - Shere &

Gat no. 251, Village - Jamgaon,

Tal. Mulshi, Dist. Pune.

Mail ID: Jalsparshresort@gmail.com

Consent person: Shri Nilesh Surve

Contact no.: 91689 91604

Observations:

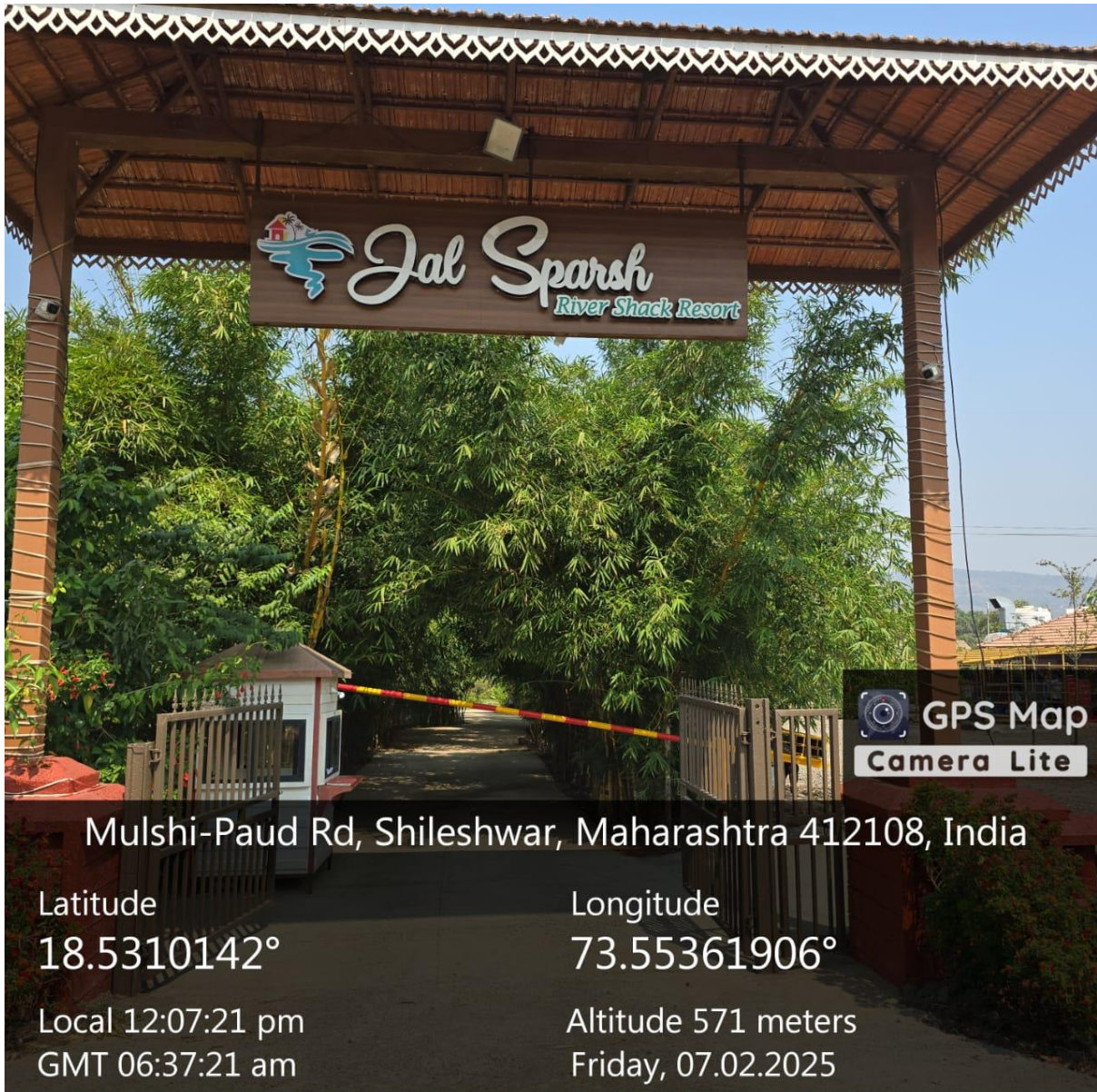
In compliance with Hon'ble National Green Tribunal order dtd. 14.10.2024 & 13.01.2025 in the matter of Original Application No. 200 OF 2024 (WZ) Laxman Thombre & Ors (Applicants) Versus Jalaparsh Riverside Resort & Ors. (Respondents) and as per instruction of SRO Pune 2, visited the resort/project & observations are as follows:

1. During visit Resort activity found in operation.
2. The said resort is sharing boundary of 02 village area i.e. village Shere & Jamgaon.
3. The Agro resort consists of 24 rooms, 02 restaurants, 02 store rooms and 01 swimming pool.
4. As per CPCB categorization dtd. 07.03.2016, said project comes under O38 category i.e. in 'Orange' category (Hotels < 3 star) or hotels having > 20 rooms and less than 100 rooms.
5. PP has not obtained Consent to Establish and Operate from the Board.
6. Grampanchyat Jamgaon issued NOC on 13.01.2022 to the said Agro resort.
7. Grampanchyat Shere issued NOC on 16.01.2023 to the said Agro resort.

8. Approval of PMRDA are received from PP.
9. Provided DG set having capacity 82.5 KVA.
10. Provided 02 kitchens in two restaurants with oil catcher system and stack.
11. Provided 01 Hot water generator using electricity as fuel.
12. PP has provided septic tanks and further connected to their own STP collection tank, having capacity 30 CMD. STP consists of Solid Immobilised Biofilter system/pits (06 nos), filter feed tank Dual media filter. Disinfection system not provide like ozonation/UV.
13. Treated water from the STP is using in its own premises for irrigation purposes. The total generation is 10 CMD, as per information given by resort representative (during full operation of resort).
14. During the visit no any untreated and treated domestic effluent discharge was observed in Mula River.
15. Also during visit no any dry and wet waste disposal observed in Mula river and adjoining area.
16. Provided a Kaccha compost pit opposite side of resort in their own premises. Not provided pacca/permanent pit for the compost of wet waste (wet waste whereto dispose off).
17. Provided 01 bore well in resort premise, not obtained CGWA NOC.



(Sushma Kumbhar)
Field Officer, Pune-2
M.P.C. Board, Pune



Jal Sparsh Entry Gate



Jal Sparsha Entry Gate



Mulshi-Paud Rd, Shileshwar, Maharashtra 412108, India

Latitude

18.53109624°

Longitude

73.55400021°

Local 12:05:41 PM

GMT 06:35:41 AM

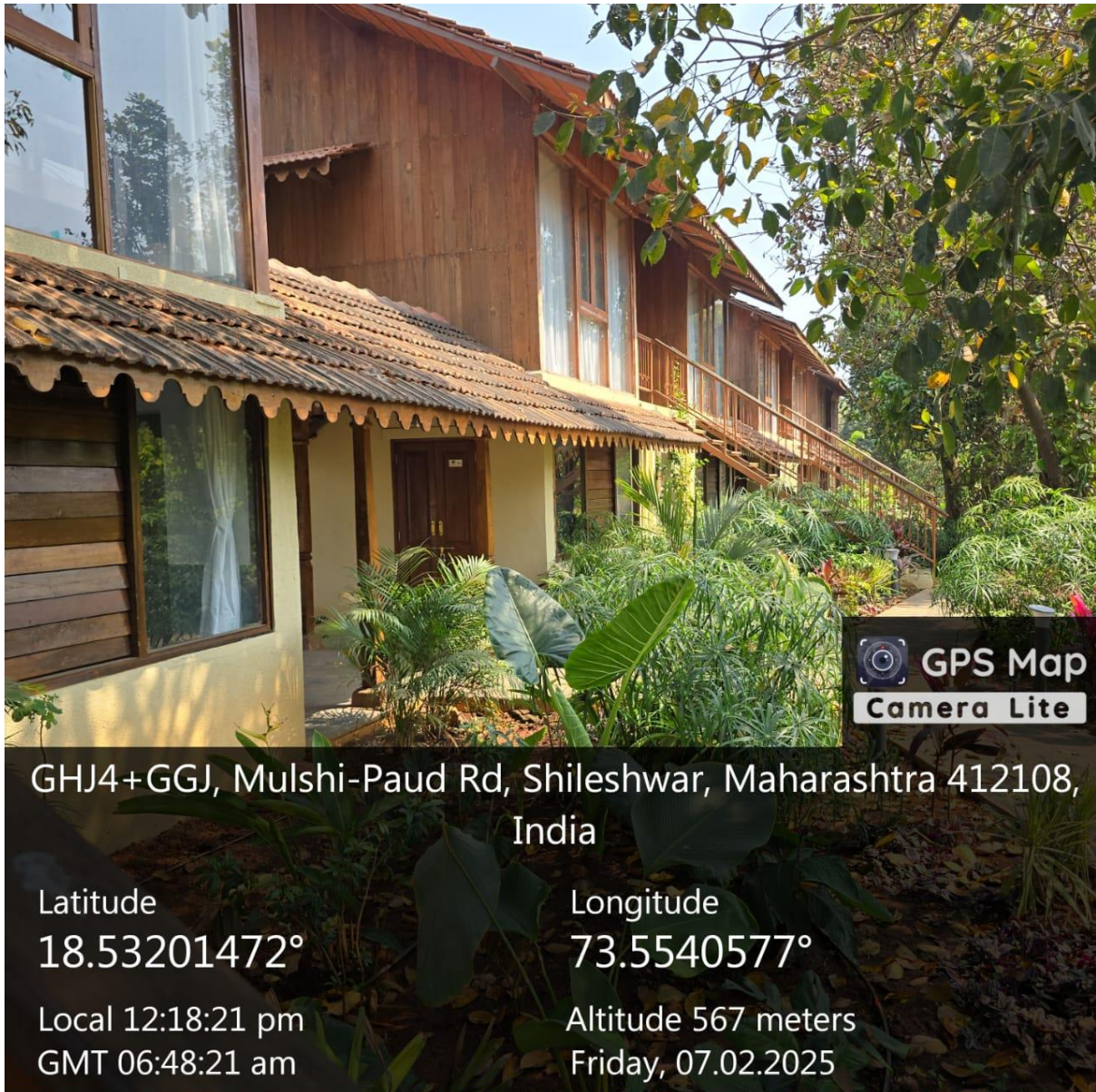
Altitude 571 meters

Friday, 07.02.2025

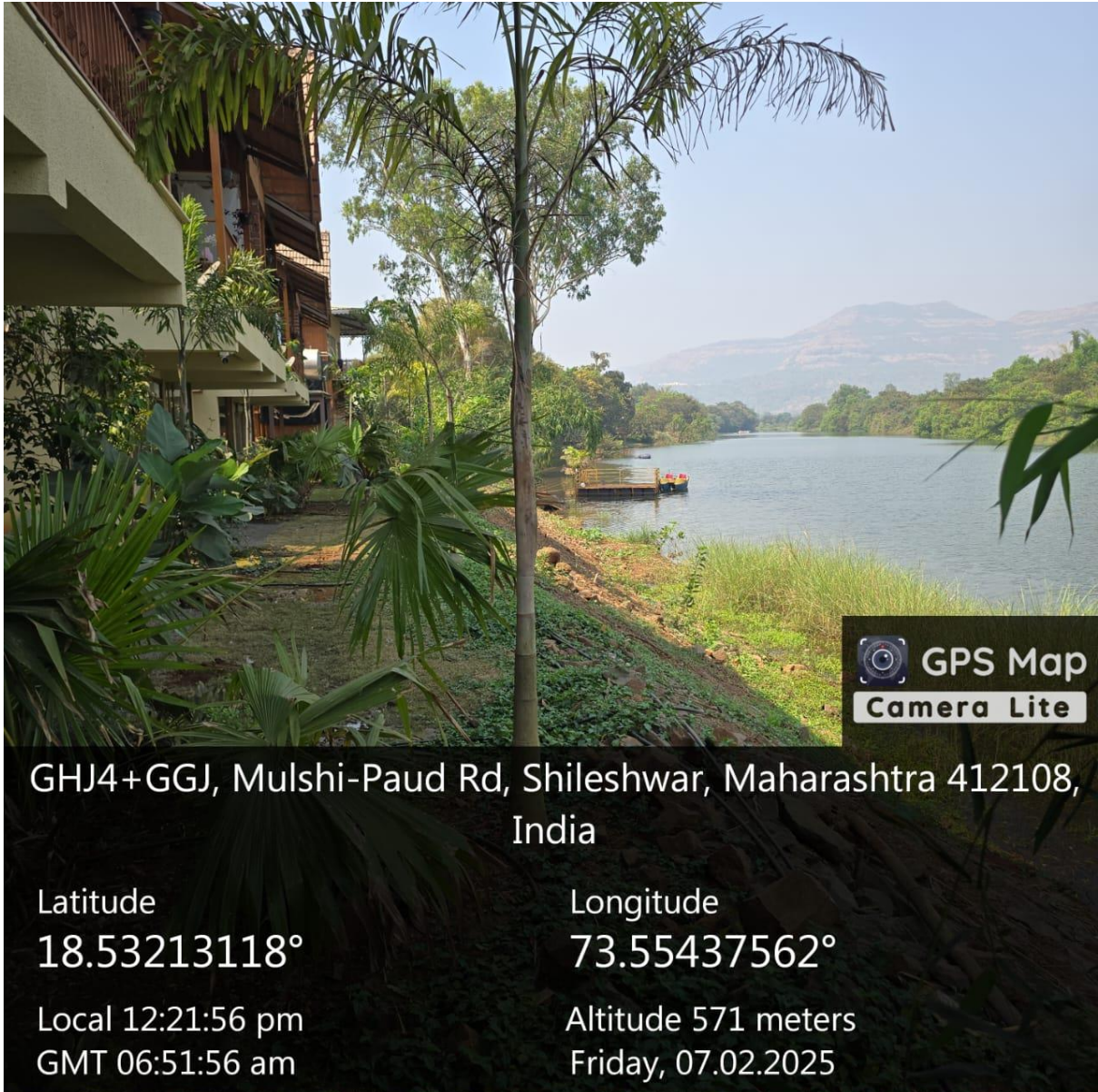
Jal Sparsh Restaurant



Jal Sparsh Rooms



Jal Sparsh Rooms



Jal Sparsh rooms located near Mula River



Hot water Generator



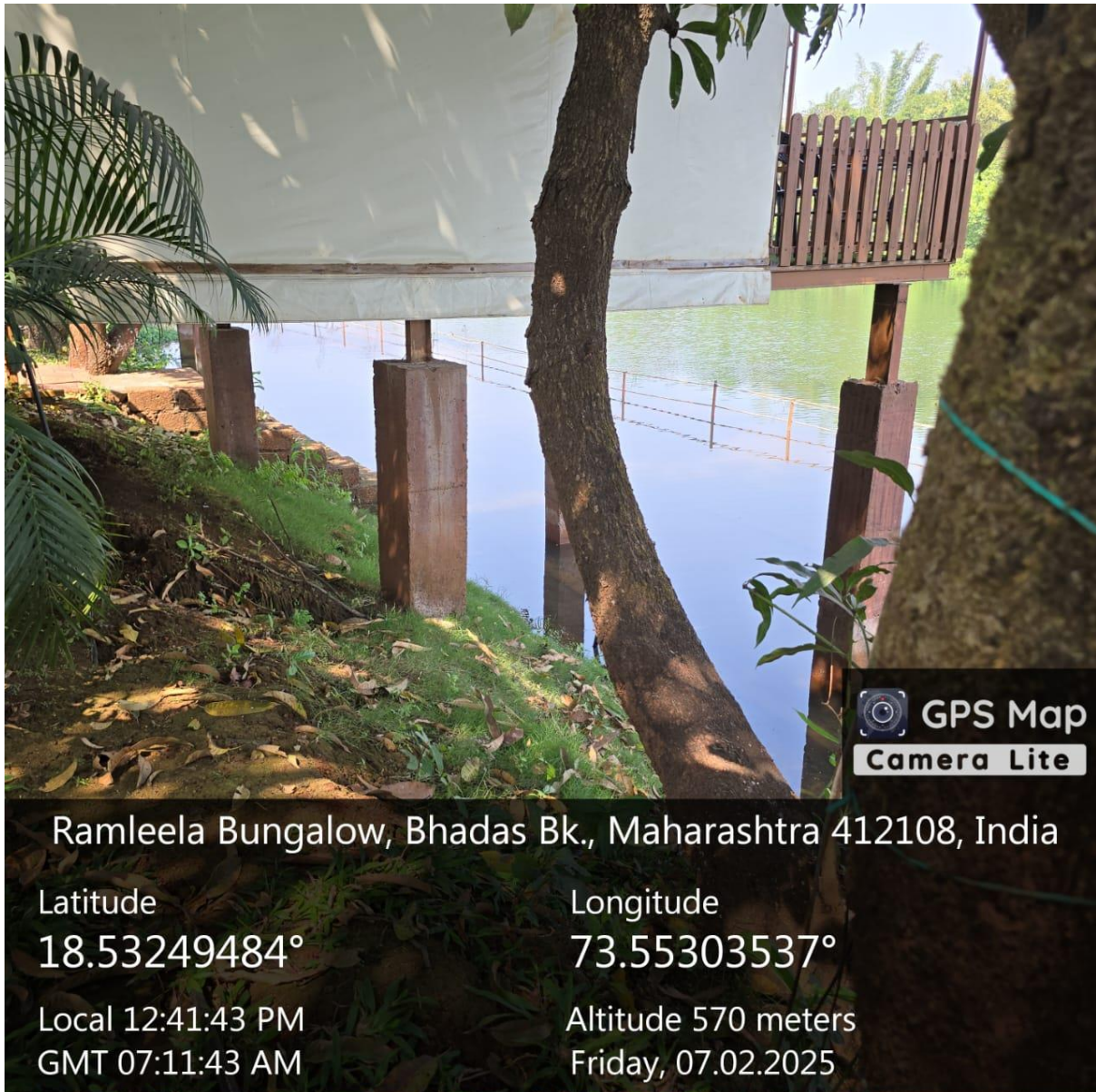
Jal Sparsh Rooms



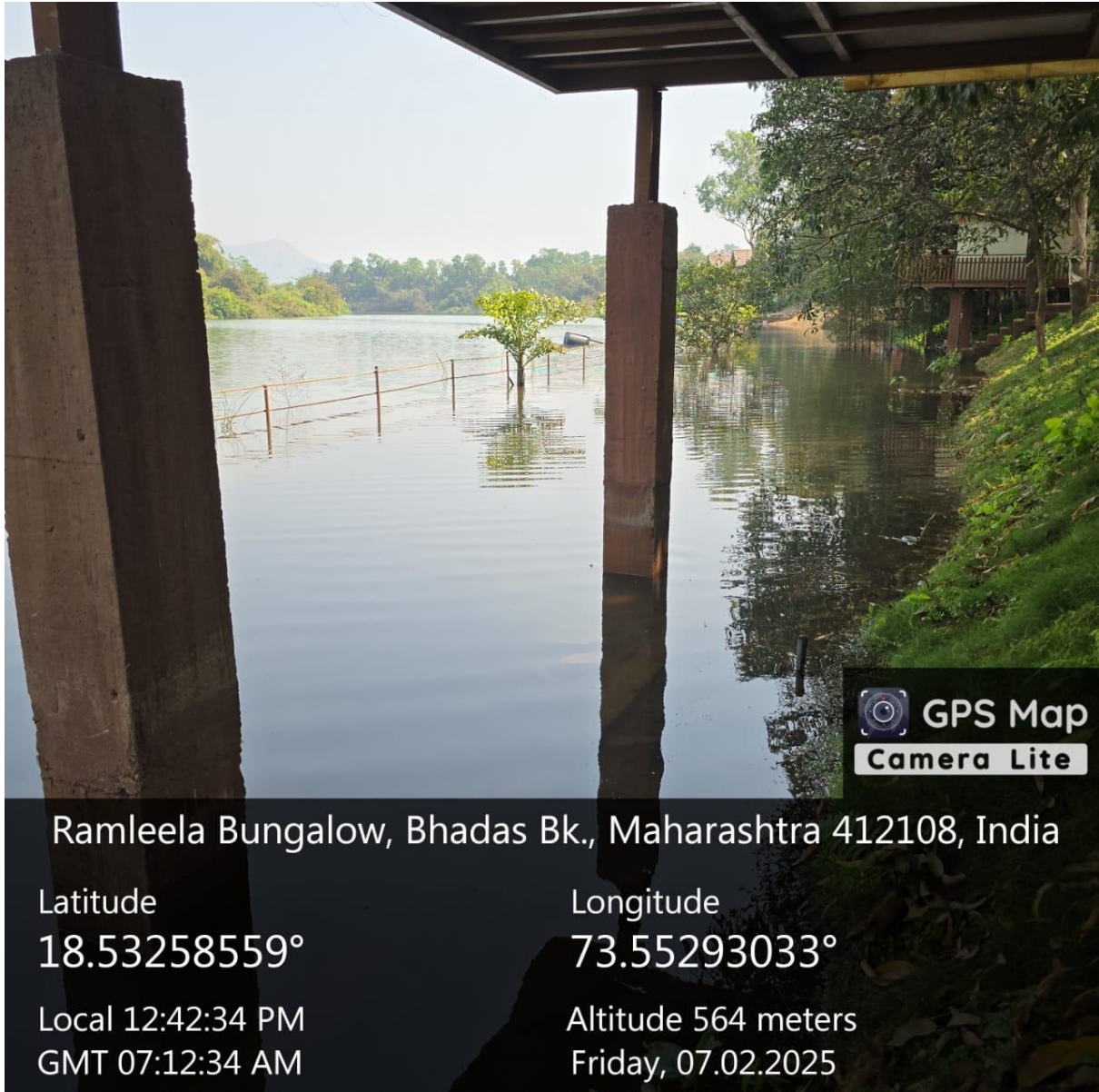
Jal Sparsh Rooms



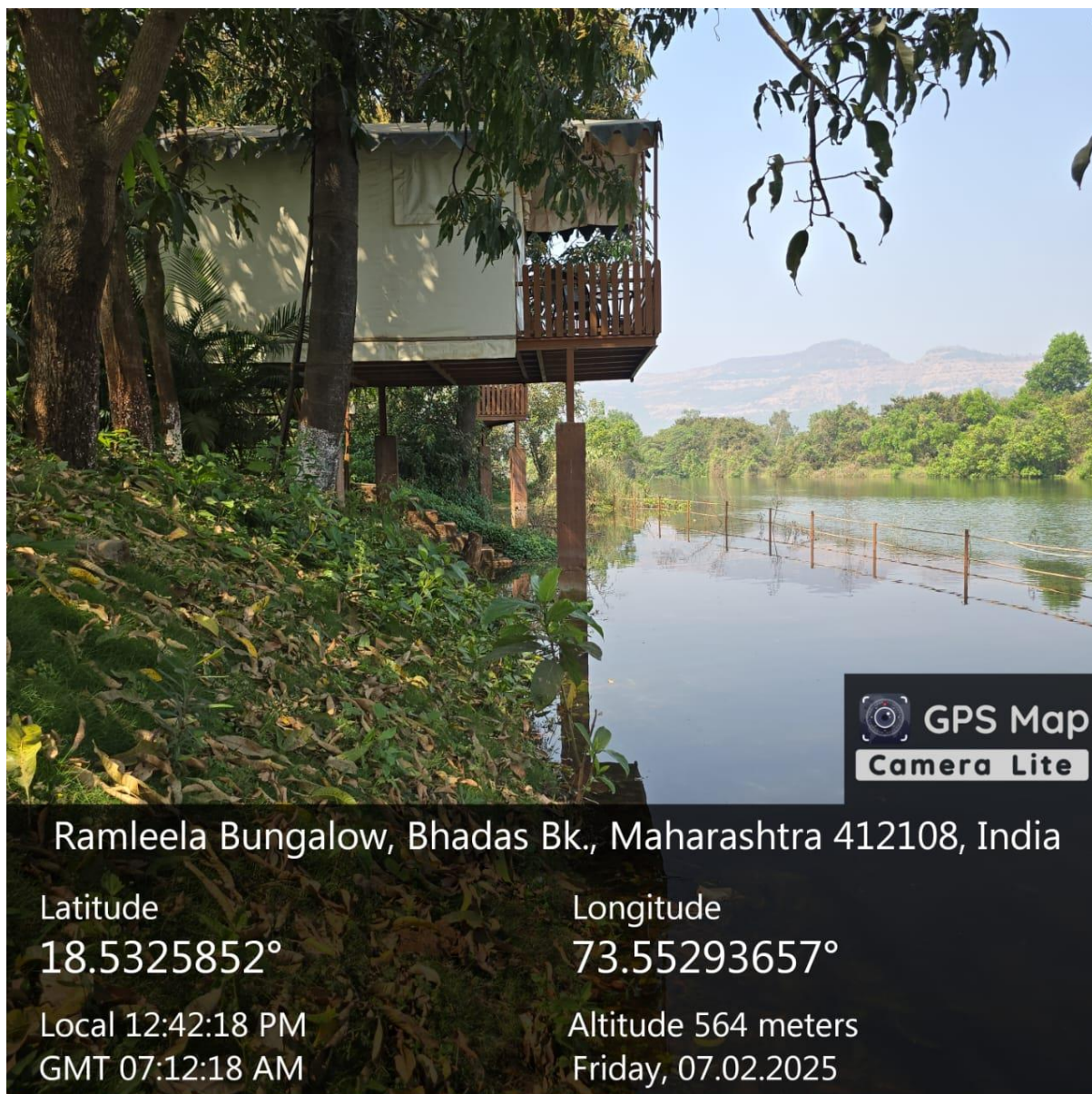
Jal Sparsh Restaurant



Jal Sparsh rooms located near Mula River Bank



Jal Sparsh rooms located near Mula River Bank



Jal Sparsh rooms located near Mula River Bank



Jal Sparsh Rooms



DG set capacity 82.5 KVA



Kaccha compost pit -Permanent Pit not provided



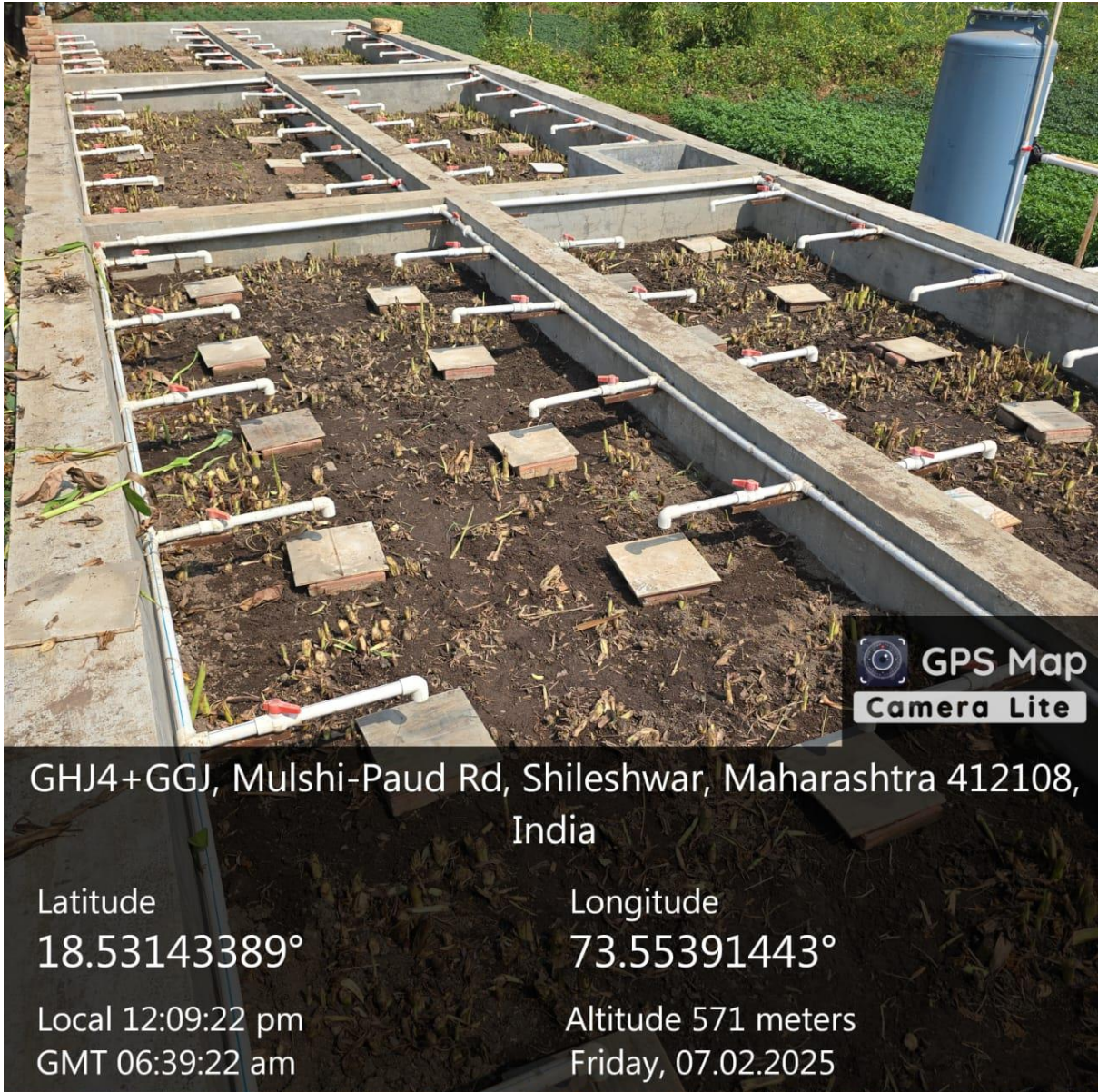
Septic Tank



Sewage Treatment Plant (STP) – 30 CMD



Sewage Treatment Plant (STP) – 30 CMD



GPS Map
Camera Lite

GHJ4+GGJ, Mulshi-Paud Rd, Shileshwar, Maharashtra 412108,
India

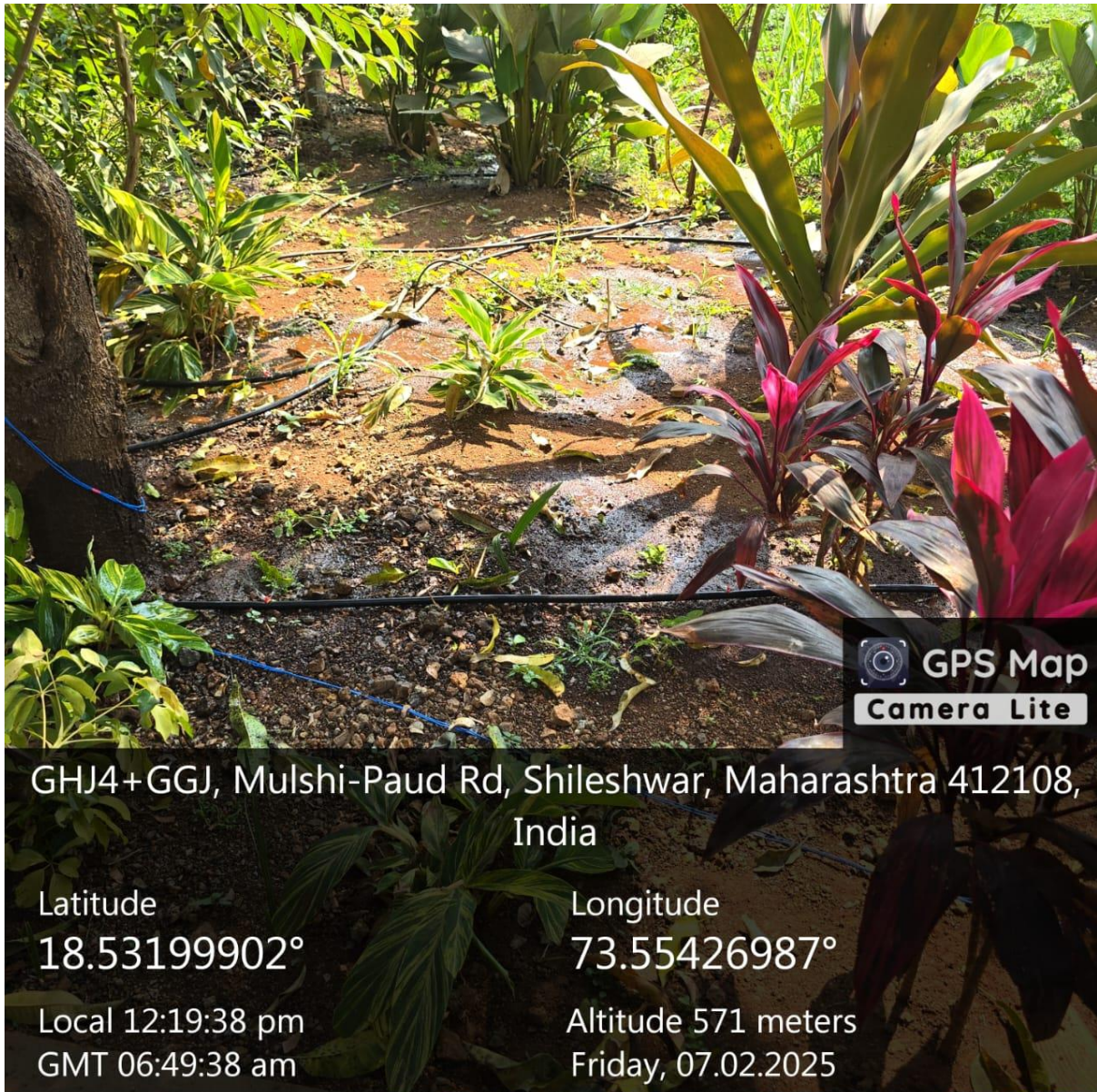
Latitude
18.53143389°

Longitude
73.55391443°

Local 12:09:22 pm
GMT 06:39:22 am

Altitude 571 meters
Friday, 07.02.2025




Sewage Treatment Plant (STP) – 30 CMD



Sewage Treatment Plant (STP) treated water using for gardening



Jal Sparsh Agricultural area

 <p>LIFE Lifestyle for Environment</p>	<p>MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE, PUNE</p>  <p>“आपली सेवा आमचे कर्तव्य”</p>	
<p>Tel. No. 9423632901 SRO Off: 9422742901 E-mail: ropune@mpcb.gov.in Visit us at: www.mpcb.gov.in</p>		<p>Jog Center, Building, 3rd Flor, Wakadewadi, Mumbai-Pune Highway, Pune-411003, Maharashtra</p>

No. MPCB/ROP/PD/ 250306001

Date: 06/03/2025

To,
M/s. Jalasparsh Riverside Resort Proprietor
(Nilesh Dattatray Surve)
S. No. 251, Village Jamgaon,
Tal: Mulshi Dist: Puen
Pincode-412108

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31A of Air (Prevention & Control of Pollution) Act, 1981.

Ref: 1) Original Application No. 200/2024 filed in Hon'ble NGT (WZ), Pune.
2) Visit of the Board officials to the site on 07/02/2025
3) Proposal submitted by the Sub Regional Officer, Pune-II, vide no. MPCB-LEGAL_ACTIONS_160225007

WHEREAS your unit is located in "Pollution Prevention Area" under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016.

AND WHEREAS, it is obligatory on your part to obtain the Consent to Establish and Operate before starting the commercial activities and to provide an adequate pollution control systems so as to achieve the regulated norms consented norms.

AND WHEREAS, Mr. Laxman Thombre & Ors. has filled the case vide Original Application No. 200/2024 (WZ) before Hon'ble NGT. And Hon'ble NGT has passed an order in the matter on 13/01/2025.

AND WHEREAS, the Board officials visited your site on 07/02/2025 for checking compliance of Hon'ble NGT order and it was observed that –

1. You are engaged in running the Argo Resort consists of 24 Rooms, 02 Restaurants, 02 Storerooms, and 01 Swimming pool.
2. You are not obtained Consent to Establish & Consent to Operate for carrying out these activities and operating it without consent.
3. You have installed one D.G. Set having capacity 82.5 KVA & one Hot Water Generator.
4. You have not provided any disinfection system to the treated domestic effluent before discharging it into the premises.
5. You are using the borewell water from one borewell which is within the premises of your resort and for that you have not obtained the NOC from Central Ground Water Authority (CGWA).

AND WHEREAS, from the record it has been observed that you have failed to comply with the conditions of various Environmental enactments.

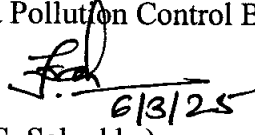
J.F.

NOW THEREFORE, in view of the above non compliances, you are hereby directed to-

1. Why further stringent legal actions shall not be initiated against your institute?
2. Why your unit shall not be close down by directing the competent authorities to disconnect the electricity & water supply of your unit forthwith?

You are hereby given an opportunity to respond within 3 days from receipt of these directions and directed to remain present for personal hearing on 12/03/2025 at 12.15 am, in the Regional Office, M.P.C. Board, 3rd Floor, Jog Center, Wakdewadi, Pune, with relevant documents/information which you are rely on, failing which this office will have no option than to issue appropriate directions without giving any further notice in accordance with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 & Solid Waste management Rules, 2016, which may please be noted.


For and on behalf of
Maharashtra Pollution Control Board


6/3/25
(J.S. Salunkhe)

Regional Officer, Pune.

Copy submitted for information to:

3. The Member Secretary, M.P.C. Board, Mumbai.
4. The Joint Director (APC), M.P.C. Board, Mumbai.


18
SRO.

Copy to:

The Sub Regional Officer, M.P.C. Board, Pune-II,

- He is directed to serve the copy of direction to industry & remain present for the personal hearing along with compliance report of the direction without fail.

Copy:

Master File.





+91 9764386693

jalsparshresort@gmail.com

At Jamgaon, Mulshi, Pune, Maharashtra-412108

Cover Letter

Date- 08/03/2025

To,

J. S. Salunkhe,

Regional Officer Pune,

Maharashtra Pollution Control Board,
Jog Centre Building, 3rd Floor Wakadewadi,
Mumbai-Pune Highway, Pune-411003, Maharashtra.

Subject: Compliance Reply_Proposed directions under section 33A Water (Prevention & Control of Pollution) Act, 1974 and under section of 31A of Air (Prevention & Control of Pollution) Act 1981.

Reference: 1) Original Application No. 200/2024 filed in Hon'ble NGT (WZ), Pune.

2) Visit of the Board Officials to the site on 07/02/2025

3) Proposal submitted by the Sub Regional Officer- II, vide no. MPCB LEGAL_ACTIONS_160225007.

4) MPCB Direction NO MPCB/ROP/PD/2503060001 dated 06/03/2025 from your office.

Sir,

Greetings of the Day!

In compliance with the observations stated in MPCB Direction NO MPCB/ROP/PD/2503060001 dated 06/03/25 under reference (4) concerning the subject matter (Annex-1), please find the point wise compliance status/details stated as below:

Point no. 1: You are engaged in running the agro resort consists of 24 Rooms, 02 Restaurants, 02 Storerooms, and 01 Swimming pool.

Status: Complied

M/s Jalsparsh Riverside Resort, situated at Survey No. 251, Village Jamgaon, Taluka Mulshi, District Pune, 412108, operates as an Agro Tourism Resort. The resort o us agro-tourism



+91 9764386693

jalsparshresort@gmail.com

At Jamgaon, Mulshi, Pune, Maharashtra-412108

activities, including Bullock Cart Rides, Cattle Farm Visits, Rice Plantation Tours, and Vegetable Farming. It is equipped with 24 rooms, 2 restaurants, 2 storerooms, and a swimming pool. The project proponent has obtained all necessary approvals from PMRDA and the Gram Panchayat. For your reference, the relevant documents are attached in Annexure 2.

Point no. 2: You are not obtained Consent to Establish & Consent to Operate for carrying out these activities and operating it without consent.

Status: Compliance is in progress

With regard to the above-mentioned point, we are engaged in Agro Tourism Resort activities at Survey No. 251, Village Jamgaon, Taluka Mulshi, District Pune, 412108. As per the requirements for obtaining Consent to Operate for the agro-tourism activity under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981, we have applied for Consent to Operate (UAN No 0000236376). A copy of the CTO application is attached in Annexure 3 for your reference.

Point no. 3: You have installed one DG set having capacity 82.5 kVA & one Hot Water Generator.

Status: Compliance is in progress.

With reference to the above-mentioned point, a DG set with a capacity of 82.5 kVA and a hot water generator (3,000 liters) have been installed to support the Agro Tourism Resort activities. In this regard, we have submitted an application for the Consent to Operate under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981. To ensure compliance with the regulations set forth by the MPCB, we have installed the required stack height for the DG set's operation. The relevant details are provided in Annexure 4.



+91 9764386693

jalsparshresort@gmail.com

At Jamgaon, Mulshi, Pune, Maharashtra-412108

Point no. 4: You have not provided any disinfection system to the treated domestic effluent before discharging in into the premises.

Status: Compiled

In response to the raised point, we are operating the agro-tourism resort on our own farm. As per the compliance requirements, we have installed a 30 KLD sewage treatment plant (STP) with appropriate treatment processes. The treated water from this plant will be used for our farming and gardening activities. The 30 KLD capacity STP has been fully installed and is operational, providing primary, secondary, and tertiary treatments. The tertiary treatment includes an Alum Tank (AT), Dual Media Filter (DMF), and Disinfection. For your reference, the STP design basis report is attached in Annexure 5.

Point no. 5: You are using the borewell water from one borewell which is within the premises of your resort and for that you have not obtained the NOC from Central Ground Water Authority (CGWA).

Status: Compliance is in progress.

In reference to the above point, there is one bore well on the premises, which was originally installed for farming activities. Since the introduction of the resort, the bore well continues to be used exclusively for farming, and occasionally, for resort purposes as needed. However, we have applied for the NOC from the Central Ground Water Authority (CGWA). The application is currently being processed on the CGWA portal, and a copy of the application is attached in Annexure 6 for your reference.

In view of the above-raised points, we have submitted the compliance for the issues raised. Kindly consider them. As per your proposed direction, we will be present for the personal hearing on 12/03/2025 at 12:15 pm at the Regional Office, MPCB Board, 3rd Floor, Jog Centre, Wakadewadi, Pune, along with the relevant documents and details.

Yours Faithfully,

Name- Nilesh Dattatray Surve
Jalsparsh Riverside Resort

JALSPARSH RIVER SHACK RESORT
AT POST- JAMGAON, TALUKA - MULSHI
DIST- PUNE 412108



PUNEMETROPOLIS

Ph No. : 020- 259 33 344 / 356 / 333 / फोन. नं. ०२०- २५९ ३३ ३४४ / ३५६ / ३३३ Email: comm@pnrda.gov.in

पुणे महानगर प्रदेश विकास प्राधिकरण, पुणे
Pune Metropolitan Region Development Authority, Pune
नविन प्रशासकीय इमारत, आकुर्डी रेल्वे स्टेशन जवळ, आकुर्डी, पुणे

विकास परवानगी व प्रारंभ प्रमाणपत्र
(मंजूर विकास नियंत्रण व प्रोत्साहन नियमावलीतील नियम क्र.६.६.१ नुसार)

जा.क्र.: DP/बीएमयु/मौ. शोरे/ता.मुळशी/ग.नं. ६९४/प्र.क्र. ९०४/२३-२४ / ७२४ दि.०२/०५/२०२४

प्रति,

श्री. निलेश दत्तात्रय सुर्वे व इतर १,
रा. शोरे, ता. मुळशी, जि. पुणे.

मौजे- शोरे, तालुका- मुळशी, जिल्हा- पुणे येथील ग.नं. ६९४, क्षेत्र - ५८७०.० चौ.मी. क्षेत्रावरील वाणिज्य प्रयोजनार्थ (कॅफेट एरिया व कॅटीन) वापराकरिता रेखांकन / बांधकाम प्रस्ताव मंजूरीस्तव प्राधिकरणाकडे प्राप्त झाला आहे.

आपण प्रस्तावासोबत सादर केलेल्या कागदपत्रास अधिन राहून तसेच सोबतच्या परिशिष्ट 'अ' मध्ये नमूद अटी व शर्तीस अधिन राहून उक्त प्रस्तावास विकास परवानगी व प्रारंभ प्रमाणपत्र देण्यात येत आहे.

महानगर आयुक्त,

तथा

मुख्य कार्यकारी अधिकारी

पुणे महानगर प्रदेश विकास प्राधिकरण, पुणेकरिता

(सा. महानगर आयुक्त तथा मुख्य कार्यकारी अधिकारी यांचे मान्यतेने)



TRUE COPY
(This is a true copy)

गामपंचायत जामगांव-दिसली
॥ स्वच्छतेतून संपृष्टिकडे ॥



ग्रामपंचायत जामगांव-दिसली



ता. मुळशी, जि. पुणे
स्थापना - १९६७

श्री. अनिल भिमराव बोराटे
गामसेवक
(मो. ९७४३८७३५८७)

श्री. विनोद वसंत सुर्वे
उपसरपंच
(मो. ९८२३४४४८९२)

सौ. अलका अंकुश टाकूर
सरपंच
(मो. ९७६७०३०९९७)

- ग्रामपंचायत कराची स्वकाम मुदतीत भरून सहकार्य करा.
- ग्रामपंचायत जन्म-मृत्युची नोंद २९ दिवसात ग्रामपंचायतीकडे करा.
- मळाला तोटी बसवा, पाण्याचा अपव्यय टाळा.
- दालविवाह करणे कायदेशीर गुन्हा आहे.
- दिना परवाना नळ कनेक्शन हा फौजदारी स्वरूपाचा गुन्हा आहे.

- घर तेथे शांचालय बांधा, कुटुंबाचे अस्वच्छ राखा.
- कचरा गटारमध्ये टाकू नका, गटारे स्वच्छ राखा.
- कुटुंब लहान गुळ महान.
- पाण्यात मेडिकलचेअन टाकून पाण्याचे प्राणी विणवाना वापरणे.

जाचक क्र.: ७२/२०२२

दिनांक: १३/११/२०२२



१३/११/२०२२

मा हरकत प्रथरणपत्र -

सरपंच/ग्रामसेवक ग्रामपंचायत जामगांव ता. मुळशी
जि. पुणे यांजकडून हाखला देणेत येतो की,
श्री. निलेश दत्तात्रय सुर्वे यांना गृह नं. २५९
प्रमाणे मासिक सभा दि. ३/११/२०२२ पत्र क्र. ५
ठराव क्र. ५१४ अन्वये 'जलस्पर्श रिहर शौक
रिहोई आणि कृषी पर्यटन केंद्र' या नावाने
आवश्यक त्या सर्व परवानग्या घेवून, शासकीय
नियम व अट्टिअ अधिन राहून होईल न्यवसाय
करणेस ग्रामपंचायतीची काहिही हरकत नाही.

ग्रामसेवक सरपंच
ग्रामपंचायत जामगांव
ता. मुळशी, जि. पुणे

ग्रामपंचायतीचे नाव शेरे ता. मुळशी जि.पुणे

जा.क्र.


दिनांक: १६/११/२०२३

ना हरकत दाखला

वाचा:- १. अर्जदार यांचा दिनांक १२/१२/२०२२ चा अर्ज.
२. मासिक सभा ठराव क्रमांक २७११२१२३ ४.६.५५
३. ग्रामसभा ठराव क्रमांक (आवश्यक असलेल्या बाबी साठी)

दाखला देणेत येतो कि, अर्जदार श्री/सौ हताश्रम लालु सुर्वे / मिश्री दादाशु सुर्वे यांना मीजे शेरे मिळकत क्र. १२४.६६४ या ठिकाणी बालसुर्वे या जमीने परिशिष्ट १. मध्ये नमूद केलेल्या संदर्भीय अटी व शर्ती च्या अधिन राहून तसेच खाली नमूद केलेल्या अटी व शर्तीचा अधिन राहून अर्जात नमूद केलेल्या बाबीसाठी ना हरकत दाखला देण्यात येत आहे.

१. अर्जदाराने अर्जात नमूद केलेल्या बाबीसाठी सर्व संबंधित विभागाच्या आवश्यक त्या सर्व परवानग्या विहित कालावधीत घेणे बंधनकारक राहिल.
२. गरजेनुसार व नियमानुसार सदर परवानगी / परवाने यांचे नुतनीकरण वेळोवेळी संबंधित विभागाकडून घेणेत यावेत.
३. सदर सर्व विभागाच्या परवानगी/ परवाने मिळाले बाबत ग्रामपंचायत कार्यालयास लेखी कळवावे. ज्या व्यवसाय/उद्योगासाठी ठराविक कालावधी नंतर परवान्याचे नुतनीकरण करणे गरजेचे आहे, ते प्राप्त केलेनंतर ग्रामपंचायतीला ३० दिवसाचे आत त्याची प्रत सादर करणे बंधनकारक राहिल.
४. ओला कचरा, घन कचरा व सांडपाणी यांची विल्हेवाट योग्य प्रकारे नियमित/ दररोज होईल याची दक्षता घ्यावी.
५. ग्रामपंचायत मासिक सभा व ग्रामसभा यांचे स्वच्छता, सांडपाणी व्यवस्थापन, कचरा, वाहतूक व्यवस्था, प्रदूषण विषयक बाबी याबाबत वेळोवेळी घेतलेले निर्णय बंधनकारक राहतील.
६. व्यवसाया मध्ये बाल कामगार ठेवण्यात येऊ नयेत.
७. महिला कर्मचारी / कामगार यांची सुरक्षा याबाबत शासनाने विहित केलेले नियमाचे पालन करणेत यावे व आवश्यक त्या समित्यांची स्थापना करणेत यावी.
८. ज्या प्रयोजनासाठी ना हरकत दाखला देण्यात आलेला आहे त्या कारणाकरिता वापर करण्यात यावा. त्याच जागेत नवीन व्यवसाय करावयाचा असलेस नवीन अर्ज फेरसादर करावा.


श्री. शेरे यांचे
ग्रामपंचायत
ग्रामपंचायत शेरे
ता. मुळशी, जि. पुणे

Shamale

ग्रामपंचायत
सरपंच

ता. मुळशी, जि. पुणे



महाराष्ट्र शासन

गाव नमुना सात (अधिकार अभिलेख पत्रक)

[महाराष्ट्र जमीन महसुल अधिकार अभिलेख आणि नोंदवह्या (तयार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम ३,५,६ आणि ७]

गाव :- जामगांव (५५६०७९)

तालुका :- मुळशी

जिल्हा :- पुणे



PU-ID : 16430024863

भूमापन क्रमांक व उपविभाग २५१

16430024863

भूधारणा पद्धती भोगवटादार वर्ग - २

शेताचे स्थानीक नाव :

क्षेत्र, एकक व आकारणी	खाते क्र.	भोगवटादाराचे नाव	क्षेत्र	आकार	पो.ख.	फेरफार क्र	कुळ, खंड व इतर अधिकार
क्षेत्राचे एकक हे.आर.चौ.मी	१८२	[रामकृष्ण विनायक देशपांडे]	०.११.३०	०.८३		(१५३१)	कुळाचे नाव व खंड
अ) लागवड योग्य क्षेत्र	२४९	[सारीका संतोष तोंबरे]				(१३३१)	इतर अधिकार
जिरायत २.६४.००		[संकेत संतोष तोंबरे]				(१३३१)	सक्षम प्राधिकार्यांच्या पूर्व परवानगी शिवाय
बागायत -		[सार्धक संतोष तोंबरे]				(१३३१)	हस्तांतरास बंदी - कुळ कायद्याने प्राप्त जमीन
तरी १.८५.९०		-----सामाईक क्षेत्र-----	०.००.००	०			नवीन अविभाज्य शर्त
एकुण							बिगरशेतीकडे वापर करावयाचा असलेस बा. भा. चे
ला.यो. क्षेत्र ४.४९.९०	२८५	दत्तात्रय तान्हु सुर्वे	०.४५.००	३.३१		(५१६)	५० टक्के नजराणा भरणेस पात्र (१)
							इतर
ब) पोटखराब क्षेत्र	२९०	रामचंद्र सहादु मालुसरे				(६१२)	कुंदन सिबी बाळकृष्ण देशपांडे (६२४)
(लागवड अयोग्य)		लक्ष्मण सहादु मालुसरे				(६१२)	प्रभाकर तानाजी मगर (६२४)
वर्ग (अ) ०.१०.००		महादेव सहादु मालुसरे				(६१२)	मिना रमशे पंडित (६२४)
वर्ग (ब) ०.०५.००		-----सामाईक क्षेत्र-----	०.१३.००	०.९६			यशवंत तानाजी मगर (६२४)
एकुण							रख्माबाई तानाजी मगर (६२४)
पो.ख.क्षेत्र ०.१५.००	१००३५	[निलेश दत्तात्रय सुर्वे]				(१४४३)	विमतन नामदेव पंडित (६२४)
		[केतन हरिकचंद्र सुर्वे]				(१४४३)	इतर
एकुण क्षेत्र ४.६४.९०		[किरण हरिकचंद्र सुर्वे]				(१४४३)	बाळकृष्ण जयवंत वैद्य (६८४)
(अ+ब)		[नुतन हरिकचंद्र सुर्वे]				(१४४३)	मिरा जयवंत वैद्य (६८४)
		[सुमन हरिकचंद्र सुर्वे]				(१४४३)	सुरेश जयवंत वैद्य (६८४)
आकारणी ३३.०६		[दत्तात्रय तान्हु सुर्वे]				(१४४३)	बोजा - राष्ट्रीयकृत बँक गहाण
		-----सामाईक क्षेत्र-----	०.००.००	०			बँक ऑफ महाराष्ट्र शाखा माले कर्ज र रु
जुडी किंवा विशेष							६०००००/- दि. २०/११/१३ दत्तात्रय या हि पुरता (
आकारणी	१०३४४	[जयवंत बाबुराव सणस]				(१४९४)	८०८)
		[दत्तात्रय बाबुराव सणस]				(१४९४)	इतर
		[बालासाहेब बाबुराव सणस]				(१४९४)	अनिकेत नंदु मगर (८१३)
		-----सामाईक क्षेत्र-----	०.००.००	०			अंकिता नंदु मगर (८१३)
							ओंकार नंदु मगर (८१३)
	१०३६३	महेश लक्ष्मण तोंबरे				(१३३१)	शांताबाई ऊर्फ नंदा धोंडिबा पवार (८१३)
		योगेश लक्ष्मण तोंबरे				(१३३१)	शंकुतला नंदु मगर (८१३)
		-----सामाईक क्षेत्र-----	१.०४.९०	७.७१			इतर
							निलेश दत्तात्रय सुर्वे (८४१)
	१०३६६	[बट्टू गेजू तोंबरे]	०.६५.००	४.७८	०.१५.००	(१५०१)	बोजा - सहकारी सोसायटी इकरार
		इंदुबाई तुकाराम तोंबरे				(१५०१)	
		वसंत तुकाराम तोंबरे				(१५०१)	

हा गाव नमूना क्रमांक ७ दिनांक २२/०५/२०२४:०१:२१:१५ PM रोजी डिजिटल स्वाक्षरीत केला आहे व गाव नमूना क्रमांक १२ चा डेटा स्वयंप्रमाणित असल्यामुळे ७/१२ अभिलेखावर वर कोणत्याही सही शिक्क्याची आवश्यकता नाही.

७/१२ डाउनलोड दि. : १०-०१-२०२५ : १९:०५:२३ PM. वैधता पडताळणीसाठी <https://digitalsatbara.mahabhumi.gov.in/dslr/> या संकेत स्थळावर जाऊन 2506100001317033 हा क्रमांक वापरावा.

पृष्ठ क्र. १/४



संगीता ज्ञानोबा ठोंबरे	(१५०१)	दिनांक ०७/०८/२०२० रोजी श्रीराम वि कार्य सेवा			
सागर ज्ञानोबा ठोंबरे	(१५०१)	सह सोसा लि, जामगांव चा दत्तात्रय तान्हु सुर्वे			
सारिका संदीप आडसुळ	(१५०१)	यांच्या नावे र.रु.१०००००/- कर्ज. (१२१६)			
मीना अशोक कडू	(१५०१)	बोजा - सहकारी सोसायटी इकरार			
सुनिता विलास मालुसरे	(१५०१)	दिनांक ०२/१२/२०२० रोजी श्रीराम वि का से			
सविता विजय ठोंबरे	(१५०१)	सोसायटी जामगाव चा केतन हरीचंद्र सुर्वे यांच्या			
सानिका विजय ठोंबरे	(१५०१)	नावे र.रु.५०००००/- कर्ज. (१२५४)			
संगीता बाळू सुर्वे	(१५०१)	बोजा - सहकारी सोसायटी इकरार			
मंगल हनुमंत पवार	(१५०१)	दिनांक ०२/१२/२०२० रोजी श्रीराम विकास			
शोभा भाऊ निंबळे	(१५०१)	सोसायटी लि. चा अपाक आई सुमन हरीचंद्र सुर्वे			
रेखा बाळू जोरी	(१५०१)	यांच्या नावे र.रु.५०००००/- कर्ज. (१२५५)			
राजेंद्र शंकर ठोंबरे	(१५०१)	बोजा - सहकारी सोसायटी इकरार			
किसन बट्ट ठोंबरे	(१५०१)	दिनांक २१/०४/२०२२ रोजी श्रीराम			
विष्णू बट्ट ठोंबरे	(१५०१)	वि.कार्य.सह.सोसा.लि.जामगाव चा दत्तात्रय			
देऊबाई किसन मंगडे	(१५०१)	बाबुराव सणस यांच्या नावे रु.५०००००/- या			
रखमाबाई चिंधू शिंदे	(१५०१)	रकमेचा इकार केला. (१३७५)			
मालुबाई विठ्ठल नलावडे	(१५०१)	बोजा - सहकारी सोसायटी इकरार			
मुक्ताबाई लक्ष्मण ठोंबरे	(१५०१)	दिनांक २१/०४/२०२२ रोजी श्रीराम			
मंगल अशोक कडू	(१५०१)	वि.कार्य.सह.सोसा.लि.जामगाव चा महेश लक्ष्मण			
-----सामाईक क्षेत्र-----	०.६५.००	४.७८	०.१५.००		
१०३९५	निलेश दत्तात्रय सुर्वे	१.३०.७०	९.६०	(१४४३)	बोजा - सहकारी सोसायटी इकरार
१०४२४	महेश लक्ष्मण ठोंबरे			(१४९४)	दिनांक २१/०४/२०२२ रोजी श्रीराम
	बाळासाहेब बाबुराव सणस			(१४९४)	वि.कार्य.सह.सोसा.लि.जामगाव चा योगेश लक्ष्मण
	दत्तात्रय बाबुराव सणस			(१४९४)	ठोंबरे यांच्या नावे रु.१०००००/- या रकमेचा
	जयवंत बाबुराव सणस			(१४९४)	इकार केला. (१३७९)
	-----सामाईक क्षेत्र-----	०.८०.००	५.८८		बोजा
१०४३५	सहादू महादू मालुसरे			(१५३१)	प्रमाणे दत्तात्रय तान्हु सुर्वे यानी बँक ऑफ महाराष्ट्र
	मारुती तुकाराम मालुसरे			(१५३१)	शाखा - लवळे यांच्या कडुन रक्कम रुपये
	-----सामाईक क्षेत्र-----	०.११.३०	०.८३		५५००००.०० कर्ज घेवुन गहाणखत करुन दिले. (१३८७)
					बोजा - सहकारी सोसायटी इकरार
					दिनांक १३/१०/२०२२ रोजी श्रीराम
					वि.कार्य.सह.सोसा.लि.जामगाव चा जयवंत
					बाबुराव सणस यांच्या नावे रु.२०००००/- या
					रकमेचा इकार केला. (१४२४)
					बोजा - राष्ट्रीयकृत बँक गहाण
					दिनांक ०१/०८/२०२३ रोजी बँक ऑफ महाराष्ट्र
					शाखा लवळे चा दत्तात्रय तान्हु सुर्वे यांच्या नावे
					र.रु.२२५००००/- कर्ज. (१४९८)
					बोजा - सहकारी सोसायटी इकरार

हा गाव नमूना क्रमांक ७ दिनांक २२/०५/२०२४:०१:२१:१५ PM रोजी डिजिटल स्वाक्षरीत केला आहे व गाव नमूना क्रमांक १२ चा डेटा स्वयंप्रमाणित असल्यामुळे ७/१२ अभिलेखावर वर कोणत्याही सही शिक्क्याची आवश्यकता नाही.

७/१२ डाउनलोड दि. : १०-०१-२०२५ : १९:०५:२३ PM. वैद्यता पडताळणीसाठी <https://digitalsatbara.mahabhumi.gov.in/dslr/> या संकेत स्थळावर जाऊन 2506100001317033 हा क्रमांक वापरावा.

पृष्ठ क्र. २/४



	<p>दिनांक ०६/०३/२०२४ रोजी श्रीराम वि.कार्य.सह.सोसा.लि.जामगाव चा महेश लक्ष्मण ठोंबरे यांच्या नावे रु.९५०००००/- या रकमेचा इकरार केला. (१५२९)</p> <p>बोजा - सहकारी सोसायटी इकरार दिनांक १३/०५/२०२४ रोजी श्रीराम वि.कार्य.सह.सोसा.लि.जामगाव चा योगेश लक्ष्मण ठोंबरे यांच्या नावे रु.१२०००००/- या रकमेचा इकार केला. (१५३८)</p> <hr/> <p>प्रलंबित फेरफार : नाही.</p> <hr/> <p>शेवटचा फेरफार क्रमांक : १५३८ व दिनांक : २२/०५/२०२४</p> <hr/>
जुने फेरफार क्र : (१) (३९४) (४५३) (४६४) (५१६) (५३१) (५८९) (६२४) (६८४) (७१६) (८०८) (८१३) (८४१) (९८४) (१००९) (११९६) (१३६७) (१३८६) (१४१८)	सीमा आणि भुमापन चिन्हे :



हा गाव नमूना क्रमांक ७ दिनांक २२/०५/२०२४:०१:२१:१५ PM रोजी डिजिटल स्वाक्षरीत केला आहे व गाव नमूना क्रमांक १२ चा डेटा स्वयंप्रमाणित असल्यामुळे ७/१२ अभिलेखावर वर कोणत्याही सही शिक्क्याची आवश्यकता नाही.

७/१२ डाउनलोड दि. : १०-०१-२०२५ : १९:०५:२३ PM. वैधता पडताळणीसाठी <https://digitalsatbara.mahabhumi.gov.in/dslr/> या संकेत स्थळावर जाऊन 2506100001317033 हा क्रमांक वापरावा.

पृष्ठ क्र. ३/४

Digitally signed



गाव नमुना बारा (पिकांची नोंदवही)

[महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवह्या (तयार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम २९]

गाव :- जामगांव (५५६०७९)

तालुका :- मुळशी

जिल्हा :- पुणे

भूमापन क्रमांक व उपविभाग २५१

वर्षे	हंगाम	खाते क्रमांक	पिकाखालील क्षेत्राचा तपशील					लागवडीसाठी उपलब्ध नसलेली जमीन		शेरा
			पिकाचा प्रकार	पिकांचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	स्वरूप	क्षेत्र	
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)
					हे.आर.चौ.मी	हे.आर.चौ.मी			हे.आर.चौ.मी	
२०२२-२३	खरीप	२९०*	निर्भळ	भात	०.१३००		नदी			
२०२३-२४	रब्बी	१०३६३*	निर्भळ	हरभरा	१.०४९०		नदी			

टीप : ** सदरची नोंद मोबाइल ॲप द्वारे घेणेत आलेली आहे





महाराष्ट्र शासन

गाव नमुना सात (अधिकार अभिलेख पत्रक)

[महाराष्ट्र जमीन महसुल अधिकार अभिलेख आणि नोंदवह्या (तयार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम ३,५,६ आणि ७]

गाव :- शोरे (५५६१५३)

तालुका :- मुळशी

जिल्हा :- पुणे



PU-ID : 37151877713

भुमापन क्रमांक व उपविभाग ६९४

37151877713

भुधारणा पद्धती भोगवटादार वर्ग -१

शेताचे स्थानीक नाव :

क्षेत्र, एकक व आकारणी	खाते क्र.	भोगवटादाराचे नाव	क्षेत्र	आकार	पो.ख.	फेरफार क्र	कुळ, खंड व इतर अधिकार
क्षेत्राचे एकक हे.आर.चौ.मी	२९६	[राजेश नरसिंह कुंभुर [स्वाजा राजेश कुंभुर]	०.५७.७०	५.२५	०.०१.००	(२३००) (२३००)	कुळाचे नाव व खंड
अ) लागवड योग्य क्षेत्र		-----सामाईक क्षेत्र-----	०.००.००	०			इतर अधिकार
जिरायत	०.५७.७०						बोजा
बागायत	-	१९४२० निलेश दत्तात्रय सुर्वे				(२३००)	प्रमाणे दत्तात्रय तान्हू सुर्वे, निलेश दत्तात्रय सुर्वे
एकुण		दत्तात्रय तान्हू सुर्वे				(२३००)	यानी कर्ज देणार-बँक ऑफ महाराष्ट्र,
ला.यो. क्षेत्र	०.५७.७०	-----सामाईक क्षेत्र-----	०.५७.७०	५.२५	०.०१.००		शाखा-लवळे, पुणे यांच्या कडून रक्कम रुपये
ब) पोटखराब क्षेत्र (लागवड अयोग्य)							२२५०००००.०० कर्ज घेवून गहाणखत करून दिले.
वर्ग (अ)	०.०१.००						(२४५९)
वर्ग (ब)	-						[इतर] (२४६५)
एकुण							[३ अ जमीन मालक विधवा] (२४६५)
पो.ख.क्षेत्र	०.०१.००						प्रलंबित फेरफार : नाही.
एकुण क्षेत्र (अ+ब)	०.५८.७०						शेवटचा फेरफार क्रमांक : २४६५ व दिनांक : २३/१०/२०२३
आकारणी	५.२५						
जुडी किंवा आकारणी	विशेष						

जुने फेरफार क्र : (१) (२६९) (३२६) (७७५) (१३१५) (१९१६)

सीमा आणि भुमापन चिन्हे :

हा गाव नमुना क्रमांक ७ दिनांक २३/१०/२०२३:०१:१८:३७ PM रोजी डिजिटल स्वाक्षरीत केला आहे व गाव नमुना क्रमांक १२ चा डेटा स्वयंप्रमाणित असल्यामुळे ७/१२ अभिलेखावर वर कोणत्याही सही शिक्क्याची आवश्यकता नाही.

७/१२ डाउनलोड दि. : १०-०१-२०२५ : १९:०६:५४ PM. वैधता पडताळणीसाठी <https://digitalsatbara.mahabhumi.gov.in/dslr/> या संकेत स्थळावर जाऊन 2506100001297288 हा क्रमांक वापरावा.

पृष्ठ क्र. १/२

Digitally signed



गाव नमुना बारा (पिकांची नोंदवही)

[महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवह्या (तयार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम २९]

गाव :- शोरे (५५६१५३)

तालुका :- मुळशी

जिल्हा :- पुणे

भूमापन क्रमांक व उपविभाग ६९४

			पिकाखालील क्षेत्राचा तपशील					लागवडीसाठी उपलब्ध नसलेली जमीन		शेरा
वर्षे	हंगाम	खाते क्रमांक	पिकाचा प्रकार	पिकांचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	स्वरूप	क्षेत्र	
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)
					हे.आर.चौ.मी	हे.आर.चौ.मी			हे.आर.चौ.मी	
२०१८-१९	खरीप		मिश्र	भात	०.५७७०					
२०१९-२०	खरीप		मिश्र	भात	०.५७७०					
२०२०-२१	खरीप		मिश्र	भात	०.५७७०					

टीप : ** सदरची नोंद मोबाइल ॲप द्वारे घेणेत आलेली आहे





महाराष्ट्र शासन

गाव नमुना सात (अधिकार अभिलेख पत्रक)

[महाराष्ट्र जमीन महसुल अधिकार अभिलेख आणि नोंदवह्या (तयार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम ३,५,६ आणि ७]

गाव :- शोरे (५५६१५३)

तालुका :- मुळशी

जिल्हा :- पुणे



PU-ID : 37962271007

भुमापन क्रमांक व उपविभाग ६९५

37962271007

भुधारणा पद्धती भोगवटादार वर्ग -१

शेताचे स्थानीक नाव :

क्षेत्र, एकक व आकारणी	खाते क्र.	भोगवटादाराचे नाव	क्षेत्र	आकार	पो.ख.	फेरफार क्र	कुळ, खंड व इतर अधिकार
क्षेत्राचे एकक हे.आर.चौ.मी	४०९	निलेश दत्तात्रय सुर्वे				(१३७५)	कुळाचे नाव व खंड
अ) लागवड योग्य क्षेत्र		जयंत वल्लभदास कनेरीया				(१३७५)	इतर अधिकार
जिरायत ०.१७.००		इश्वरचंद किशोरीलाल गोयल				(१३७५)	बोजा
बागायत -		-----सामाईक क्षेत्र-----	०.५५.६०	०.७५	०.०४.३०		प्रमाणे दत्तात्रय तान्हू सुर्वे, निलेश दत्तात्रय सुर्वे यानी कर्ज देणार-बँक ऑफ महाराष्ट्र, शाखा-लवळे, पुणे यांच्या कडून रक्कम रुपये २२५०००००.०० कर्ज घेवून गहाणखत करून दिले. (२४५९)
तरी ०.३८.६०							[इतर] (२४६७)
एकुण							[अकृषीक क्षेत्राकडे वापर झाल्यास बाजार भावाचे ५० टक्के नजराणा भरण्यास पात्र.] (२४६७)
ला.यो. क्षेत्र ०.५५.६०							प्रलंबित फेरफार : नाही.
ब) पोटखराब क्षेत्र (लागवड अयोग्य)							शेवटचा फेरफार क्रमांक : २४६७ व दिनांक : २३/०१/२०२४
वर्ग (अ) ०.०२.००							
वर्ग (ब) ०.०२.३०							
एकुण							
पो.ख.क्षेत्र ०.०४.३०							
एकुण क्षेत्र ०.५९.९० (अ+ब)							
आकारणी ०.७५							
जुडी किंवा विशेष							
आकारणी ३.९४							



जुने फेरफार क्र : (१) (१२८) (१२९) (१४०) (१३७५) (१९१६) (२०४२) (२४६७)

सीमा आणि भुमापन चिन्हे :

हा गाव नमुना क्रमांक ७ दिनांक २३/०१/२०२४:०३:५२:१४ PM रोजी डिजिटल स्वाक्षरीत केला आहे व गाव नमुना क्रमांक १२ चा डेटा स्वयंप्रमाणित असल्यामुळे ७/१२ अभिलेखावर वर कोणत्याही सही शिक्क्याची आवश्यकता नाही.

७/१२ डाउनलोड दि. : १०-०१-२०२५ : १९:१२:२३ PM. वैधता पडताळणीसाठी <https://digitalsatara.mahabhumi.gov.in/dslr/> या संकेत स्थळावर जाऊन 2506100001305949 हा क्रमांक वापरावा.

पृष्ठ क्र. १/२

Digitally signed



गाव नमुना बारा (पिकांची नोंदवही)

[महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवह्या (तयार करणे व सुस्थितीत ठेवणे) नियम १९७१ यातील नियम २९]

गाव :- शोरे (५५६१५३)

तालुका :- मुळशी

जिल्हा :- पुणे

भूमापन क्रमांक व उपविभाग ६९५

			पिकाखालील क्षेत्राचा तपशील					लागवडीसाठी उपलब्ध नसलेली जमीन		शेरा
वर्षे	हंगाम	खाते क्रमांक	पिकाचा प्रकार	पिकांचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	स्वरूप	क्षेत्र	
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)
					हे.आर.चौ.मी	हे.आर.चौ.मी			हे.आर.चौ.मी	
२०१८-१९	खरीप		मिश्र	भात	०.५५६०					
२०१९-२०	खरीप		मिश्र	भात	०.५५६०					
२०२०-२१	खरीप		मिश्र	भात	०.५५६०					

टीप : ** सदरची नोंद मोबाइल ॲप द्वारे घेणेत आलेली आहे





Udyam Registration Number : UDYAM-MH-26-0328859

Name of Enterprise	M/S JAL SPARSH RIVERSHACK RESORT		
Type of Enterprise	MICRO (Based on FY 2020-21)	Major Activity	TRADING [For availing benefits of Priority Sector Lending(PSL) ONLY]
Organisation Type	Partnership	Social Category	General
Date of Incorporation	01/09/2022	Date of Commencement of Production/Business	01/09/2022

Unit(s) Details

SN	Unit Name	Flat	Building	Village/Town	Block	Road	City	Pin	State	District
1	M/S JAL SPARSH RIVERSHACK RESORT	Gat No 251	At and Post Jamgaon	Tal Mulshi	Near Bhairavnath Mandir	Mulshi	Pune	412108	MAHARASHTRA	PUNE

Official address of Enterprise

Flat/Door/Block No.	Gat No 251	Name of Premises/ Building	At and Post Jamgaon
Village/Town	Tal Mulshi	Block	Near Bhairavnath Mandir
Road/Street/Lane	Mulshi	City	Pune
State	MAHARASHTRA	District	PUNE , Pin : 412108
Mobile	91*****604	Email:	nileshsurve9493@gmail.com

National Industry Classification Code(S)

SNo.	Nic 2 Digit	Nic 4 Digit	Nic 5 Digit	Activity	Date
1	55 - Accommodation	5510 - Short term accommodation activities	55101 - Hotels and Motels, inns, resorts providing short term lodging facilities; includes accommodation in house boats	Services	04/10/2022

DIC	PUNE
MSME-DFO	MUMBAI
Date of Udyam Registration	04/10/2022



Application for Consent/ Authorisation

Sir,
I/We hereby apply for*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in connection with my/our/existing/proposed/altered/ additional manufacturing/processing activity from the premises as per the details given below.

Consent Information

UAN No:
MPCB-CONSENT-0000236376

Application submitted on:
11-02-2025

Industry Information

Consent To:
Operate

IIN No.:

Submit to:
SRO - Pune II

Type of institution:
Industry

Industry Type:
O38 Hotels (< 3 star) or hotels having > 20 rooms and less than 100 rooms.

Category:
Orange

Scale:
S.S.I

Location of industry/activity/etc:
Local Body

Name of Local Body:
JAMGAON GRAMPANCHAYAT

EC Reqd.
No

Whether construction-buildup area is more than 20,000 sq.mtr.(Existing Expansion Unit) No

General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

Name
NILESH SURVE

Address
JAMGAON MULSHI,Pune

Designation
PROPRIETARY

Taluka
Mulshi

Area
JAMGAON

District
Pune

Telephone

Fax

2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

Industry name

JAL SPARSH RIVER SHACK RESORT

Location of Unit

AT POST JAMGAON

Taluka

MULSHI

Survey number/Plot Number

694

District

Pune

(b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority.

Planning permission

N/A

Planning Authority

N/A

Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority

Name of Local Body

JAMGAON GRAMPANCHAYAT

Name of the licence issuing authority

JAMGAON GRAMPANCHAYAT

Sanction plan/ Approved layout Plan/Commencement Certificate

3. Names, addresses with Telephone and Fax Number of Managing Director / Managing Partner and officer responsible for matters connected with pollution control and/or Hazardous waste disposal.

Name of Managing Director

NILESH DATTATRAY SURVE

Telephone number

9764386693

Fax number

NA

Officer responsible for day to day business

NA

4. (a.) Are you registered Industrial unit ?

Registration number

0

Date of registration

Apr 23, 2022

5. Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit/undertaking on Rs.20/- stamp paper, annual report or certificate from a Chartered Accountant for proposed unit(s), give estimated figure)

Gross capital (in Lakh)	* Verified	* Terms	* Consent Fee
150.00	CA Certificate	2	30000.00

6. If the site is located near sea-shore/river bank/other water bodies/Highway, Indicate the crow fly distance and the name of the water body, if any.

Distance From	Distance(Km)	* Name
SH/NH	12.00	Pune-Banglore Highway
River	6.00	Mula
Human Habitation	8.00	MIDC
Religious Place	4.00	Maha Laxmi Temple
Historical Place	34.00	Sinhgad Fort
Creek/Sea	0.00	--NA--

6b. Enter Latitude and Longitude details of site

Latitude	Longitude
0	0

7. Does the location satisfy the Requirements Under relevant Central/State Govt. Notification such as Coastal Regulation Zone. Notification on Ecologically Fragile Area, Industrial Location policy, etc. If so, give details.

Location	Approved Industry Area	Sensitive Area	If Yes, Name Of Area	Industry Location with Reference to CRZ
0	No	No	0	

8. If the site is situated in notified industrial estate,

		Details
(a) Whether effluent collection, treatment and disposal system has been provided by the authority.	No	NA
(b) Will the applicant utilize the system, if provided.	No	NA
(c) If not provided, details of proposed arrangement.	NA	

9.

(a) Total plot area (in square meter)	(b) Built up area and (in square meter)	(c) Area available for the use of treated sewage/ trade effluent for gardening/irrigation. (in square meter)
2500	2500	500

10. Month and year of commissioning of the Unit.

2022-04-23

11. Number of workers and office staff

Workers	staff	Hrs. of shift	Weekly off
35	2	24	NA

12.

(a) Do you have a residential colony Within the premises in respect of Which the present application is Made ?	No	NA		
(b) If yes, please state population staying				
Number of person staying	Water consumption	Sewage generation	Whether is STP provided?	
0	0	0	No	
(c) Indicate its location and distance with reference to plant site.				
Number of person staying	Water consumption			
0	0			

13. List of products and by-products Manufactured in tonnes/month, Kl/month or numbers/month with their types i.e.Dyes, drugs etc. (Give figures corresponding to maximum installed production capacity)

Products Name and Quantity

Product Name	UOM	Product Name	Existing	Consented	Proposed Revision	Total	Remarks
---------------------	------------	---------------------	-----------------	------------------	--------------------------	--------------	----------------

Products Name and Quantity

Product Name	UOM	Quantity	Remarks
0	--NA--	0	0

14. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes/month or kl/month or numbers/month.

Name of Raw Material	UOM	Quantity	Hazardous Waste	Hazardous Chemicals	Remarks
0	--NA--	0	No	No	na

15. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.

na

Part B : Waste Water aspects

16. Water consumption for different uses (m3/day)

Purpose	Consumption	Effluent Generation	Treatment	Remarks	Disposal	Remarks
Domestic Pourpose	32	30	STP	treated water used for gardening	On Land for Gardening	na
Water gets Polluted & Pollutants are Biodegradable	0	0	--NA--	0	--NA--	0
Water gets Polluted, Pollutants are not Biodegradable & Toxic	0	0	--NA--	0	--NA--	0
Industrial Cooling, spraying in mine pits or boiler feed	1	0	--NA--	0	--NA--	0
Others	0					

17. Source of water supply, Name of authority granting permission if applicable and quantity permitted.

Source of water supply	Name of Local Body	Name of authority granting permission	Qauntity permitted
Local Body	JAMGAON GRAMPANCHAYAT	NA	0

18. Quantity of waste water (effluent) generated (m3/day)

Domastic	Boiler Blowdown	Industrial	Cooling water blowdown
30	0	0	0
Process	DM Plants/Softening	Washing	Tail race discharge from
0	0	0	0

19. Water budget calculations accounting for difference between water consumption and effluent generated.

20. Present treatment of sewage/canteen effluent (Give sizes/capacities of treatment units).

Capacity of STP (m³/day)

30

Treatment unit	Size (mxm)	Retention time (hr)
STP DETAILS ATTCHED	00	0

21. Present treatment of trade effluent (Give sizes/capacities of treatment units) (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue Management system (ETP sludges)

Capacity of ETP (m³/day)

0

Treatment unit	Size (mxm)	Retention time (hr)
0	0	0

22.

(i) Are sewage and trade effluents mixed together? No

If yes, state at which stage-Whether before, intermittently or after treatment. NA

23. Capacity of treated effluent sump, Guard Pond if any.

Capacity of treated effluent sump (m³) 0

Effluent sump/Guard pond details No NA

If yes, state at which stage-Whether before, intermittently or after treatment. No NA

24. Mode of disposal of treated effluent With respective quantity, m³/day

(i) into stream/river (name of river)	NA	(ii) into creek/estuary (name of Creek/estuary)	NA
(iii) into sea	NA	(iv) into drain/sewer (owner of sewer)	NA
(v) On land for irrigation on owned land/ase land. Specify cropped area.	NA	(vi) Connected to CETP	NA
(vii) Quantity of treated effluent reused/ recycled, m³/day Provide a location map of disposal arrangement indicating the outler(s) for sampling. Treated effluent reused / recycled (m³/day) Mode of disposal types other (if any)	0	Mode of disposal types	Recycle

25. (a) Quality of untreated/treated effluents (Specify pH and concentration of SS, BOD,COD and specific pollutants relevant to the industry. TDS to be reported for disposal on land or into stream/river.

Untreated Effluent

pH	NA
SS (mg/l)	NA
BOD (mg/l)	NA
COD (mg/l)	NA

TDS (mg/l)

NA

98

Specific pollutant if any

Name

Value

1

NA

0

Treated Effluent

pH

NA

SS (mg/l)

NA

BOD (mg/l)

NA

COD (mg/l)

NA

TDS (mg/l)

NA

Specific pollutant if any

Name

Value

1

NA

0

(b) Enclose a copy of the latest report of analysis from the laboratory approved by State Board/ Committee/Central Board/Central Government in the Ministry of Environment expected characteristics of the untreated/treated effluent

NA

26. Fuel consumption

Fuel Type

UOM

Fuel Consumption TPD/LKD

Calorific value

--NA--

--NA--

0

0

Ash content

Sulphur content

Quantity

Other (specify)

0

0

1

0

27. (a) Details of stack (process & fuel stacks: D. G.)

(a) Stack number(s)

(b) Stack attached to

(c) Capacity

(d) Fuel Type

S1

HEAT PUMP

3

ELECTRICITY

(e) Fuel quantity (Kg/hr.)

(f) Material of construction

(g) Shape
(round/rectangular)

(h) Height, m (above ground level)

0

MS

ROUND

4.5

(i) Diameter/Size, in meters

(j) Gas quantity, Nm³/hr.

(k) Gas temperature °C

(l) Exit gas velocity, m/sec.

0.3

0

100

0

(m) Control equipment preceding the stack

(n) Nature of pollutants likely to present in stack gases such as Cl₂, Nox, Sox TPM etc.

(o) Emissions control system provided

(p) In case of D.G. Set power generation capacity in KVA

na

na

na

00

(a) Stack number(s)

(b) Stack attached to

(c) Capacity

(d) Fuel Type

S2

DG SET

00

DIESEL

(e) Fuel quantity (Kg/hr.)

(f) Material of construction

(g) Shape
(round/rectangular)

(h) Height, m (above ground level)

0.5

MS

ROUND

4.5

(i) Diameter/Size, in meters

(j) Gas quantity, Nm³/hr.

(k) Gas temperature °C

(l) Exit gas velocity, m/sec.

0.03

0

NA

00

(m) Control equipment preceding the stack

(n) Nature of pollutants likely to present in stack gases such as Cl₂, Nox, Sox TPM etc.

(o) Emissions control system provided

(p) In case of D.G. Set power generation capacity in KVA

00

NA

NA

82

27. (B) Whether any release of odoriferous compounds such as Methane, Phorate etc. Are coming out from any storages or process house.

NA

28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder etc. As per Central Board Publication "Emission regulations Part-III" (December, 1985)

Poart hole	No	Details	NA
Platform	No	Details	NA
Ladder	No	Details	NA

29. Quality of treated flue gas emissions and process emissions. Quantity of treated flue gas emissions and process emissions.

Sr. No	Stack attached to	Parameter	Concentration mg/Nm3	flow (Nm3/hr)
1	S1 DG SET	NA	0	0
2	S2 BOILER	NA	0	0

(Specify concentration of criteria pollutants and industry/process-specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the emissions..

NA

Part - D: Hazardous Waste aspect

30 Information about Hazardous Waste Management as defined in Hazardous Waste (Management & Handling) Rules, 1989 as amended in Jan.,2000. Type/Category of Waste as per

Waste (Annually) Schedule I

Cat No	Type	Qty	UOM
NA		0	--NA--
Max	Method of collection	Method of reception	Method of storage
	NA	NA	NA
Method of transport	Method of treatment	Method of disposal	
NA	NA	NA	

Waste (Annually) Schedule II

31. Details about use of hazardous waste

Name of hazardous waste/Spent chemical	Quantity used/month	Party from whom purchased	Party to whom sold
NA	0	NA	NA

32.

a. Details about technical capability and equipments available with the applicant to handle the Hazardous Waste

NA

b. Characteristics of hazardous waste(s) Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Govt. in the ministry of Environment & Forests. For proposed units furnish expected characteristics

NA

Copy of format of manifest/record Keeping practiced by the applicant.

NA

34.

Details of self-monitoring (source and environment system)

NA

35.

Are you using any imported hazardous waste. If yes, give details.

NA

36.

Copy of actual user Registration/certificate obtained from State Pollution Control Board/Ministry of Environment & Forests, Government of India, for use of hazardous waste.

NA

37.

Present treatment of hazardous waste, if any (give type and capacity of treatment units)

NA

38. Quantity of hazardous waste disposal

(i) Within factory

0

(ii) Outside the factory (specify location and enclose copies of agreement.)

0

(iii) Through sale (enclosed documentary proof and copies of agreement.)

0

(iv) Outside state/Union Territory, if yes particulars of (1 & 3) above.

0

(v) Other (Specify)

0

Part - E: Additional information

39.

a. Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste.

NA

b. If yes, give the details with time- schedule for the implementation and approximate expenditure to be incurred on it.

NA

40.

Capital and recurring (O & M) expenditure on various aspect of environment protection such as effluent, emission, hazardous waste, solid waste, tree- plantation, monitoring, data acquisition etc. (give figures separately for items implemented/to be implemented).

NA

41.

To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?
NA

42.

Which of the pollution control items are connected to D.G. Set (captive power source) to ensure their running in the event of normal power failure

NA

43. Nature, quantity and method of disposal of non- hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area/capacity available in applicant's land)

Type	Quantity	UOM	Treatment	Disposal	Other Details
WASTE FOOD	25	Kg/Day	cOMPOST MAKING	COMPOST MAKING	NA

44. Hazardous Chemicals - Give details of Chemicals and quantities handled and Stored.

(i) Is the unit a Major Accident Hazard unit as per Mfg.Storage Import Hazardous Chemicals Rules ?

NA

(ii) Is the unit an isolated storage as defined under the MSIHC Rules ?

NA

(iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIHC Rules.

NA

(iv) Has approval of site been obtained from the concerned authority?

NA

(v) Has the unit prepared an off-site Emergency Plan? Is it updated ?

NA

(vi) Has information on imports of Chemicals been provided to the concerned authority?

NA

(vii) Does the unit possess a policy under the PLI Act?

NA

45. Brief details of tree plantation/green belt development within applicant's premises (in hectares)

Open Space Availability	Plantation Done On	Number of Trees Planted
3716.12 Square meter	3500 Square meter(94 %)	500

46.

Information of schemes for waste Minimization, resource recovery and recycling - implemented and to be implemented, separately.

NA

47.

(a) The applicant shall indicate whether Industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly.

NA

(b) Any other additional information that the applicants desires to give

NA

(c) Whether Environmental Statement submitted ? If submitted, give date of submission.

NA

I/We further declare that the information furnished above is correct to the best of my/our knowledge.

49.

I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. In quality and quantity; a fresh application for Consent/Authorization shall be made and until the grant of fresh Consent/Authorization no change shall be made.

50.

I/We undertake to furnish any other information within one month of its being called by the Board

Yours faithfully

Signature :

Name : NILESH SURVE

Designation :

Additional Information

Air Pollution

Sr No.	Air Pollution Source	Pollutants	APCS Provided	Remark
1	DG SET 82 KVA	NA	NA	NA
2	HEAT PUMP	NA	NA	NA

Separate EM Provided	No	Other Emission Sources	NA
Measures Proposed	NA	Foul Smell Coming Out	No
Air Sampling Facility Details	N/A		

D.G. Set Details

Description	Capacity(KVA)	Remarks
DG SET	82	NA

Hazardous Waste Generation

Hazardous Waste	Quantity	UOM	Treatment	Disposal	Other Details
-----------------	----------	-----	-----------	----------	---------------

CHWTSDF Details

Member of CHWTSDF	CHWTSDF Name	Remarks
-------------------	--------------	---------

Cess Details

Cess Applicable	Cess Paid	If Yes, UpTo
No	No	Jan 1 1900 12:00:00:000AM

Legal Actions

**Legal
Action
Taken**

Legal Record Of Company

Legal Action Details

Remarks

103

No

Bank Guarantee Applicable:

No

Annexure

Environment Clearance

Date	Project Details	Capital Investment(Crs.)	Total Plot area(sq. mtrs.)	Total Built up area(sq. mtrs.)	Amendment/Extension
Jan 1, 1900		0	0	0	



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Thank you. Your payment has been successfully received with following details.

Transaction Receipt

Transaction Status:	Success
Transaction Reference no:	ZHD5LXK0DD2NVZ
Transaction no:	TXN2502003907
Transaction On:	18-02-2025 12:26:11
Payment For:	MPCB-CONSENT-0000236376
Email:	jalsparshresort@gmail.com
Mobile no:	9850568606
Amount:	30000.00 INR.

Annexure 4

Point no. 3: You have installed one DG set having capacity 82.5 kVA & one Hot Water Generator.

DG Set Details:

As per you raised the point regarding the DG set, We have Installed DG set with 82.5 kVA capacity with 3.5 m stack height as per CPCB Norms and the same photographs have been mentioned below.





Hot Water Generator Details:

With reference to Hot water Generator, We are running a Agro tourism resort activity and for the same we are using the electric hot water generator of 3000 liters capacity for the requirement of hot water. The generator details have been mentioned below:



Annexure 5

Point no. 4: You have not provided any disinfection system to the treated domestic effluent before discharging in into the premises.

STP Details:

We are operating the agro-tourism resort on our own farm. As per the compliance requirements, we have installed a 30 KLD sewage treatment plant (STP) with appropriate treatment processes. The treated water from this plant will be used for our farming and gardening activities. The 30 KLD capacity STP has been fully installed and is operational, providing primary, secondary, and tertiary treatments. The tertiary treatment includes an Alum Tank (AT), Dual Media Filter (DMF), and Disinfection.

STP photographs:



Note

On

Sewage Treatment Plant (STP)

for

JAL SPARSH RIVER SHACK RESORT

Mulshi, Pune

STP for Jal Sparsh River Shack Resort

Introduction

Jal Sparsh River Shack Resort is located at Jamgaon, Tal. Mulshi, Dist.- Pune. Domestic wastewater is generated in this premise and discharge of this wastewater into environment causes pollution, hence, needs to be treated.

Sewage Treatment Process Description

The STP installed is **Solid Immobilised Bio-Filter (SIBF) system**. It is an eco-friendly, natural and non-conventional treatment system based on ecological engineering. This system has the following units:

1. Primary treatment (Physical treatment) -

- Oil trap (OT)
- Baffled tank (BT)
- Collection tank (CT)

2. Secondary treatment (Biological treatment) -

- Biofilter 1 (BF1)
- Biofilter 2 (BF2)

3. Tertiary treatment (Polishing) -

- Alum tank (AT)
- Dual Media filter (DMF)
- Disinfection

Description (typical process flow diagram of treatment is attached)

1. Primary treatment

- **Oil trap:** The wastewater from the restaurant is passed through OT for removal of floating oil. The size of this tank is 2 m^3 . From here, it flows to BT.
- **Baffled Tank:** The entire wastewater (from resort including restaurant) is passed through the BT with baffle walls. The volume of this tank is 12 m^3 .

2. Collection tank: The overflow from the BT is collected in the CT. This tank will serve for holding purpose. The volume of this tank is 18 m^3 .

Secondary Treatment

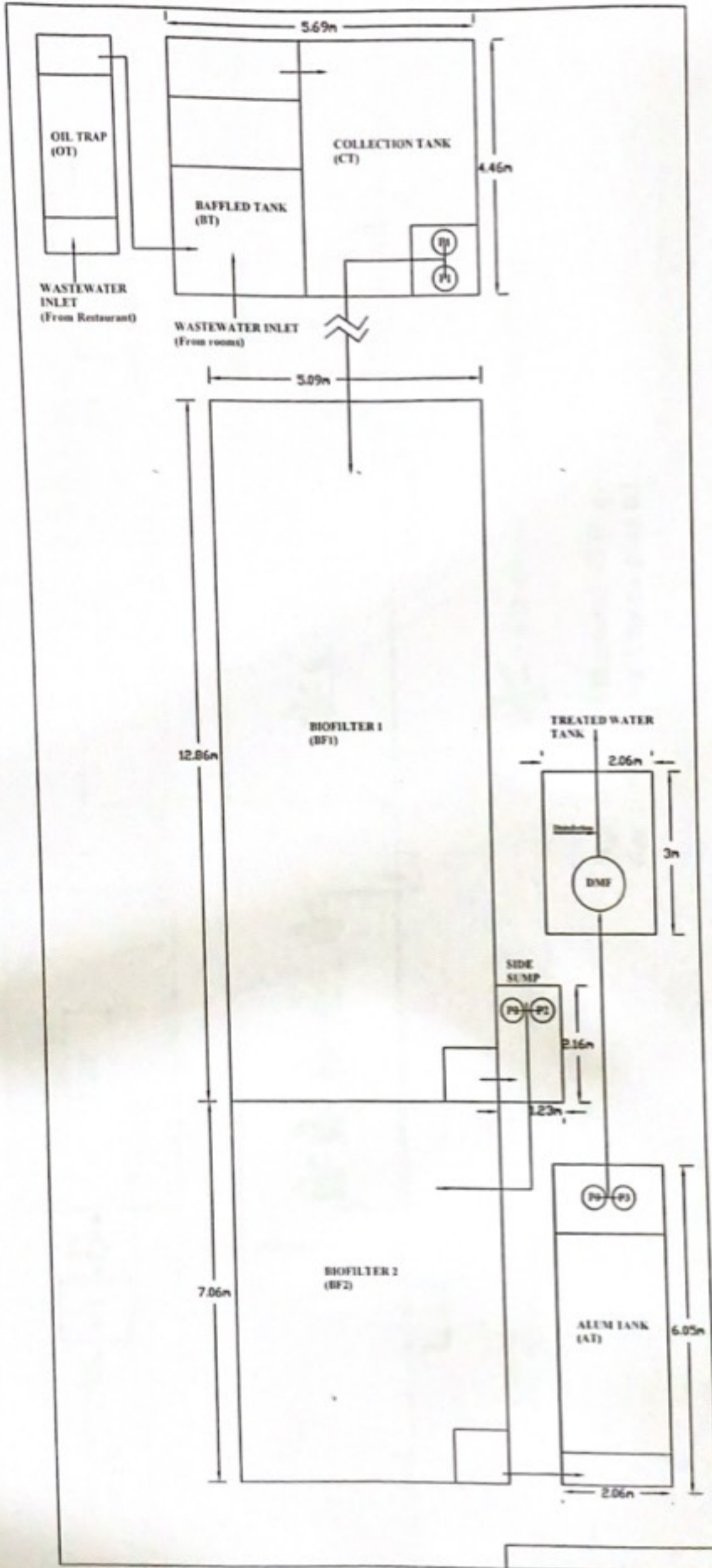
The raw effluent after primary treatment is given biological treatment in the biofilters. The effluent from CT is pumped to Biofilter 1 (BF1). As the wastewater passes through the biofilter, the solids are trapped and processed by the ecosystem developed for the specific requirement, thus, making the output water free from the pollutants. The treated wastewater from BF1 is then taken to BF2 for further processing and polishing. In this process, secondary sludge is not generated and hence its handling and disposal is obviated. BF1 has an area of 65 m^2 and BF2 has an area of 35 m^2 .

Tertiary treatment

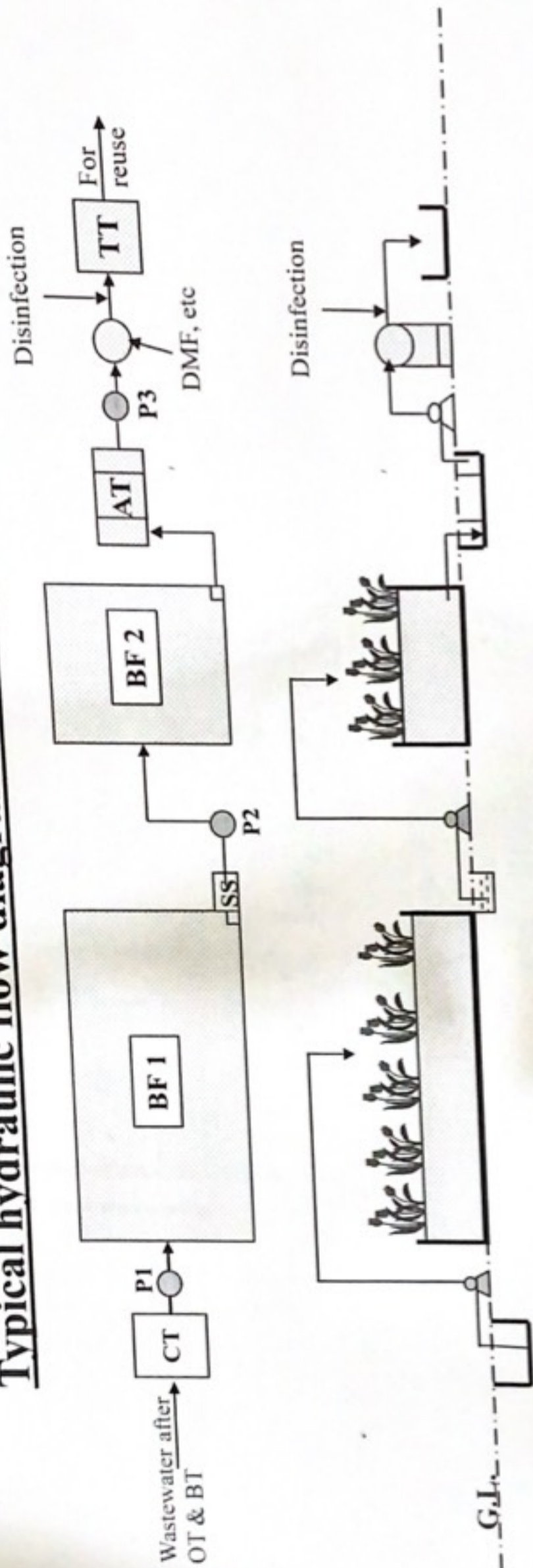
After the two stage biofiltration, the water is taken to the AT which has a volume of 14 m^3 . Then, the water is passed through the DMF ($8 \text{ m}^3/\text{hr}$) The final treated water is then disinfected and collected in the treated water tank. From here, it is reused.

Final disposal / Reuse

The treated wastewater after SIBF system treatment conforms to MPCB prescribed standards. It shall be used for gardening / irrigation in the resort premises.



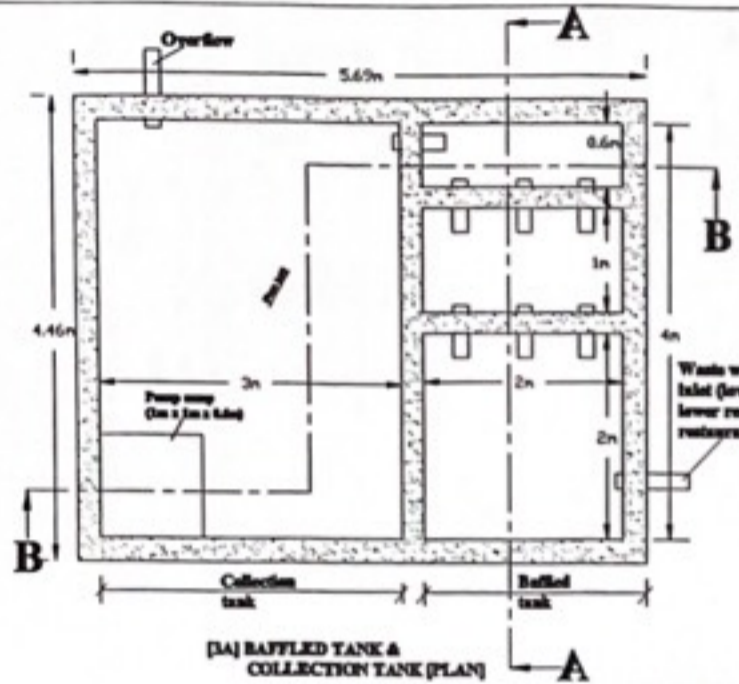
Typical hydraulic flow diagram for SIBF system for 30 KLD



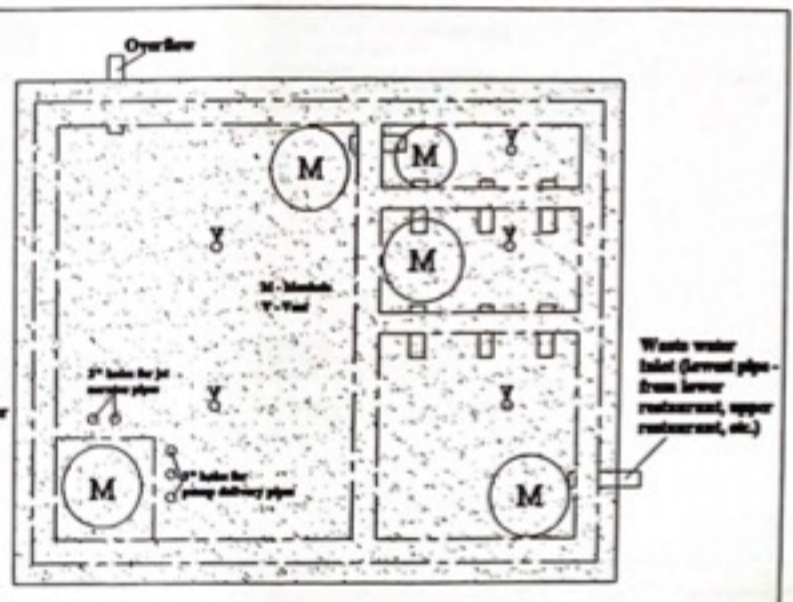
- Legend**
- OT - Screen & Oil trap for canteen (2 cu.m)
 - BT - Baffled tank (12 cu.m)
 - CT - Collection tank (18 cu.m)
 - BF1 - Biofilter 1 (65 sq.m)
 - SS - Side sump (2 cu.m)
 - BF2 - Biofilter 2 (35 sq.m)
 - AT - Alum tank (12 cu.m)
 - DMF - Dual media filter
 - TT - Treated water tank
 - P - Pumps

 - Canna plants (flowering plants)

Note: 90% of the total STP area looks like a beautiful garden due to flowering Canna plants!

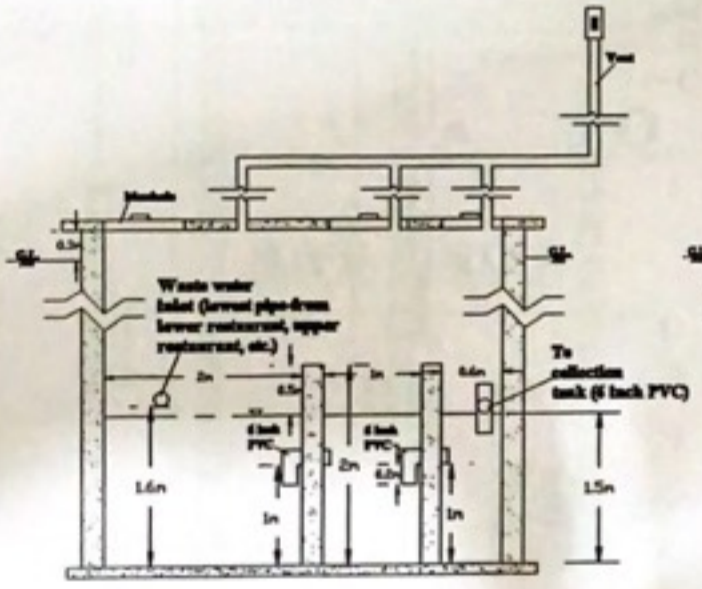


[DA] BAFFLED TANK & COLLECTION TANK [PLAN]

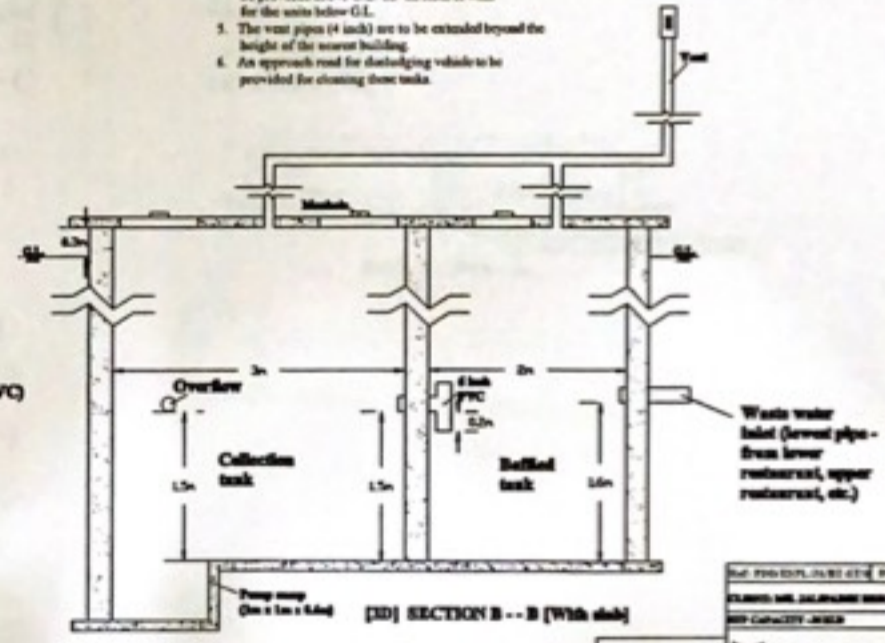


[DB] BAFFLED TANK & COLLECTION TANK WITH SLAB [PLAN]

- NOTES:
1. Structural details are to be incorporated by the Architect / Contractor.
 2. Foundation to suit site conditions.
 3. The tank should be leak proof.
 4. A minimum of 0.3m wall height is to be provided above G.L. on all sides of walls for the walls below G.L.
 5. The vent pipes (4 inch) are to be extended beyond the height of the nearest building.
 6. An approach road for dewatering vehicle to be provided for cleaning these tanks.



[DC] SECTION A -- A [With slab]



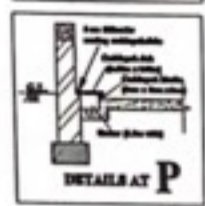
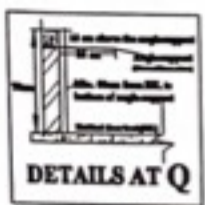
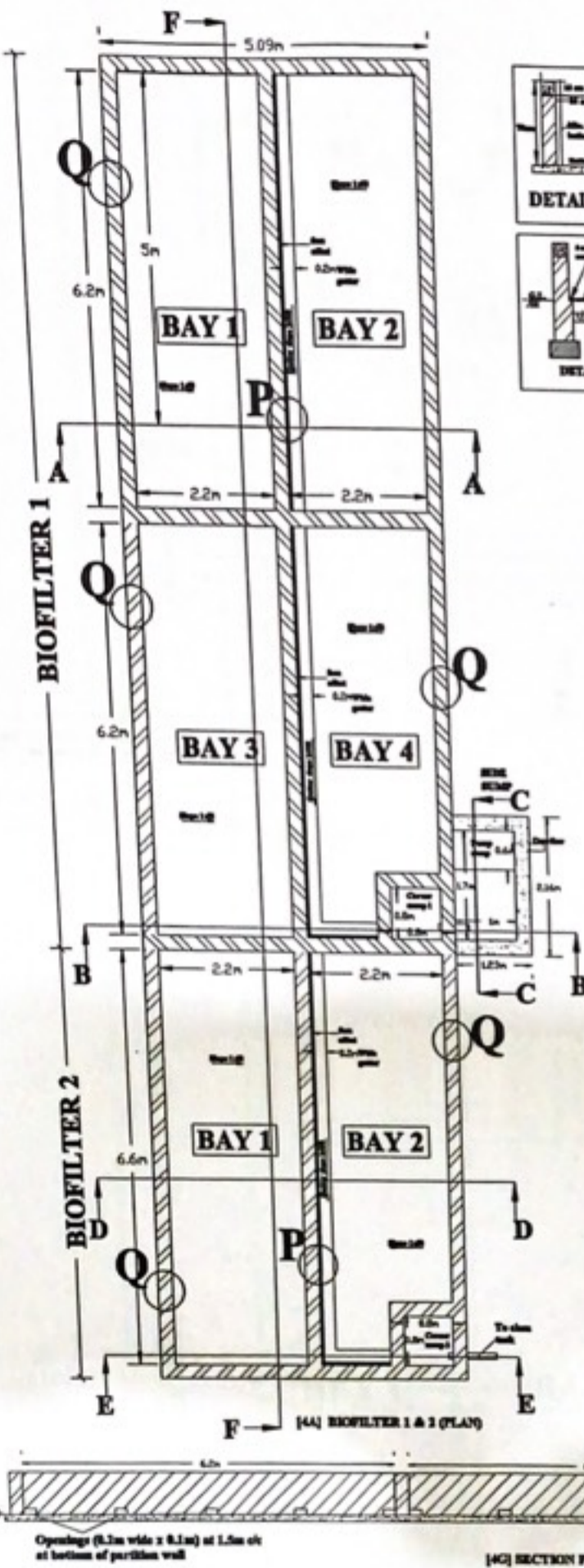
[DD] SECTION B -- B [With slab]

DRG. No. 3
 DETAILS OF BAFFLED TANK & COLLECTION TANK

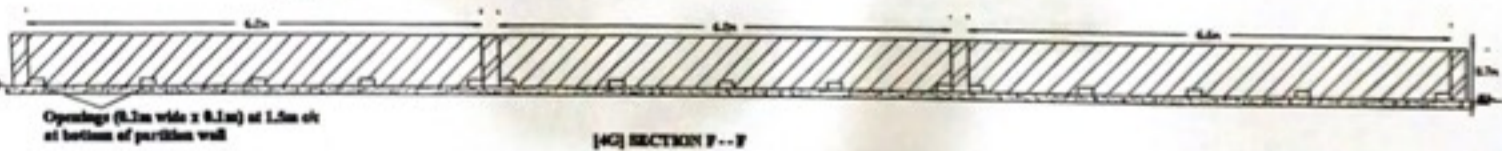
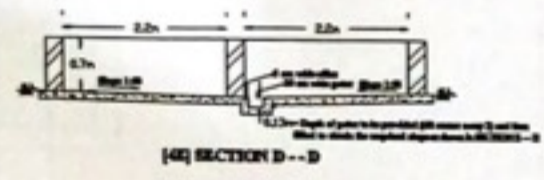
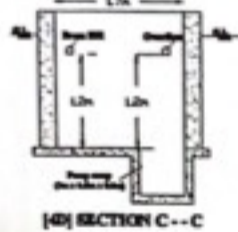
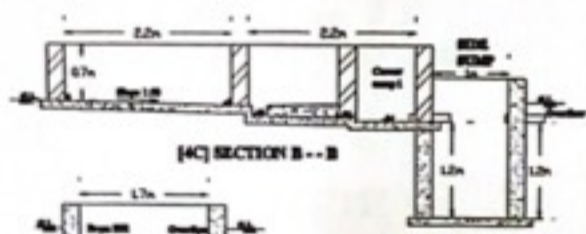
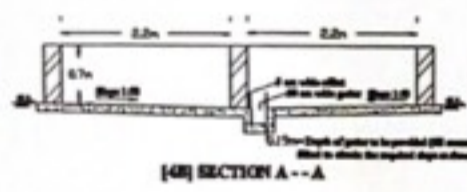
DESIGNED BY: SALAHUDDIN AHMED, POND
 200 CAPACITY - 1000L

ENERGY TECH
 SOLUTIONS LTD.

8-11, Ground Floor, Flowering Bakery, 52nd St,
 B. P. Road, Coimbatore, PIN-641028
 E-Mail: info@energytechsolutions.com



- NOTES:
1. Structural details are to be incorporated by the Architect / Contractor
 2. Levels have to be taken such that the overflow can be joined to drain by gravity.
 3. Biofilters and side sump should be leak proof.
 4. Foundation to suit site conditions.
 5. To prevent rat entry into biofilter, a metal sheet (1 1/2 feet wide) with a smooth surface is to be fixed on the outer face of external wall of both the biofilters.
 6. The support angles are to be painted.
 7. Protective railing for all underground and open tanks.
 8. All gravity pipes shown are 4 inch PVC.
 9. White glazed tiles to be provided in the side sump.
 10. The corner sumps 1 and 2 are to be covered with green agro-shade net.
 11. The side sump should be covered with removable mesh cover & green agro-shade net.

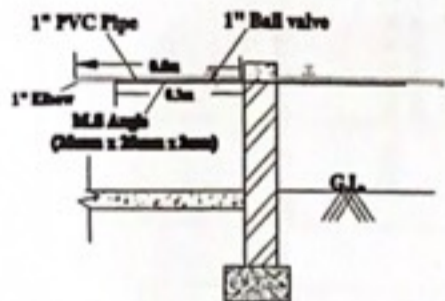
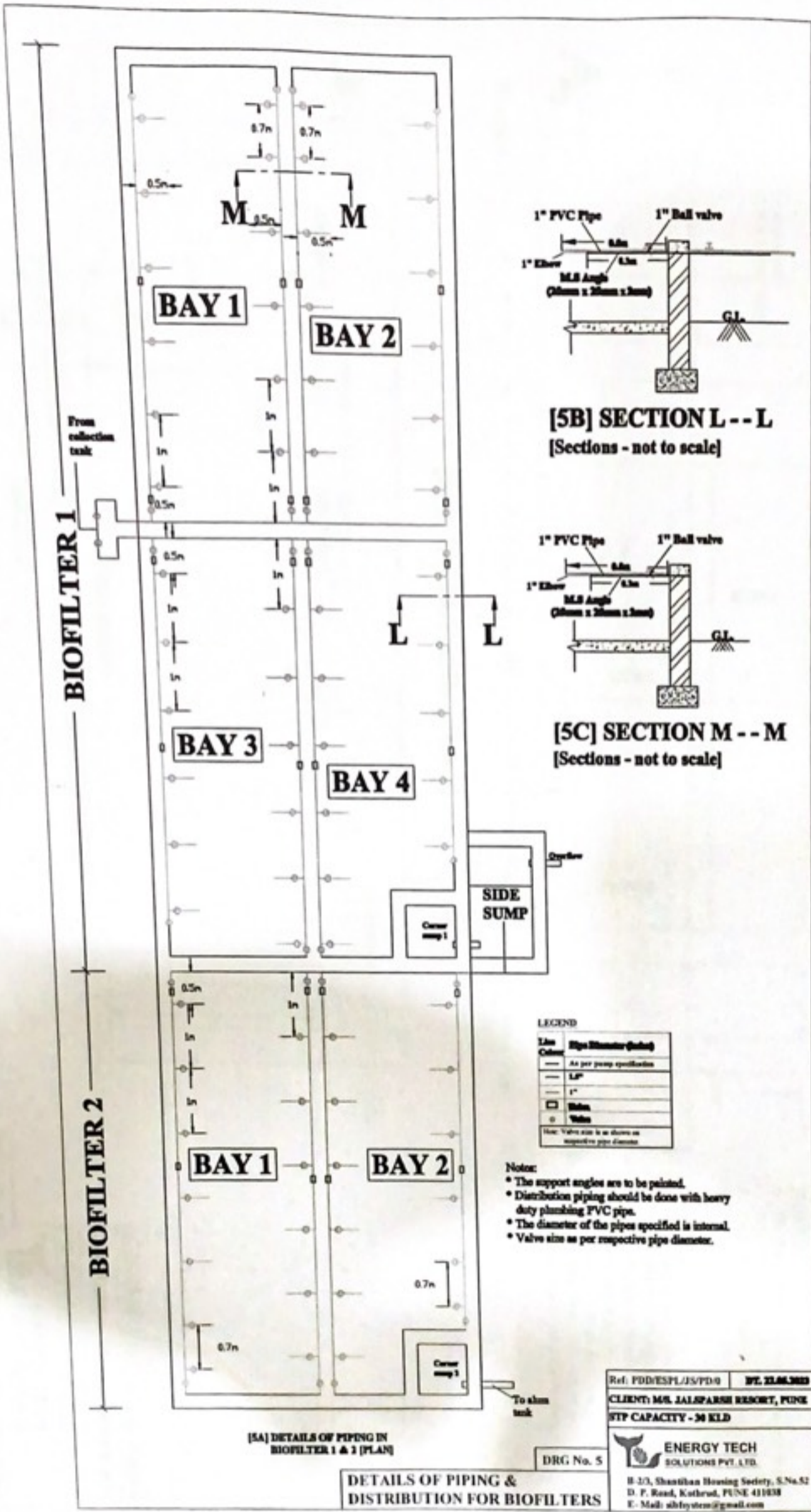


Ref: PDD/ESP/25/BF/0 BY: 21.06.2023
 CLIENT: MR. JALAPARU BERRY, PUNE
 WTP CAPACITY - 30 KLD

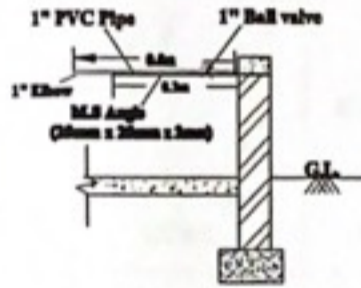
DRG No. 4

ENERGY TECH SOLUTIONS PVT. LTD.
 D-13, Shantika Housing Society, S.No.52
 D. P. Road, Karhad, PUNE 411018
 E-Mail: at@energytechsolutions.com

DETAILS OF BIOFILTERS



[5B] SECTION L - - L
[Sections - not to scale]



[5C] SECTION M - - M
[Sections - not to scale]

LEGEND

Line Colour	Pipe Diameter (mm)
---	As per pump specification
---	1"
□	Block
○	Valve

Note: Valve size is as shown on respective pipe diameter.

- Notes:
- The support angles are to be painted.
 - Distribution piping should be done with heavy duty plumbing PVC pipe.
 - The diameter of the pipes specified is internal.
 - Valve size as per respective pipe diameter.

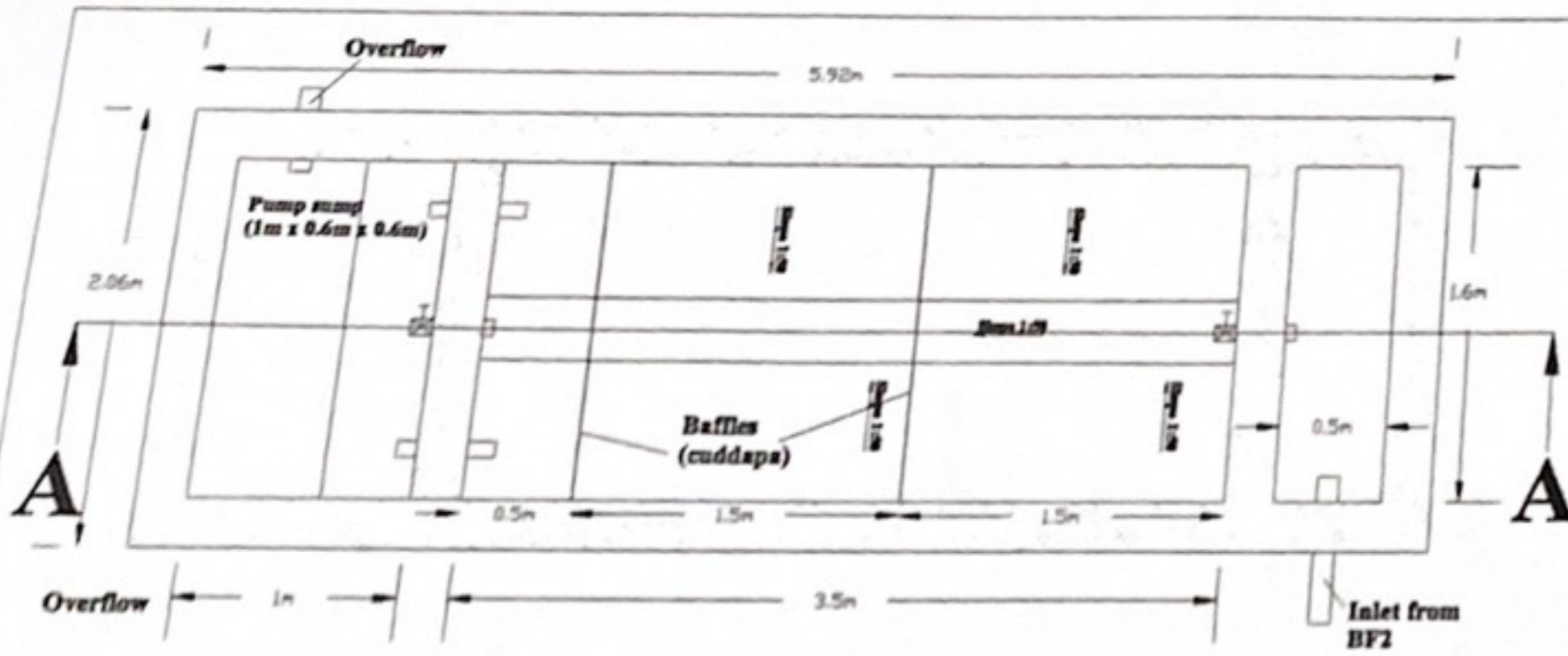
[5A] DETAILS OF PIPING IN BIOFILTER 1 & 2 (PLAN)

DRG No. 5

DETAILS OF PIPING & DISTRIBUTION FOR BIOFILTERS

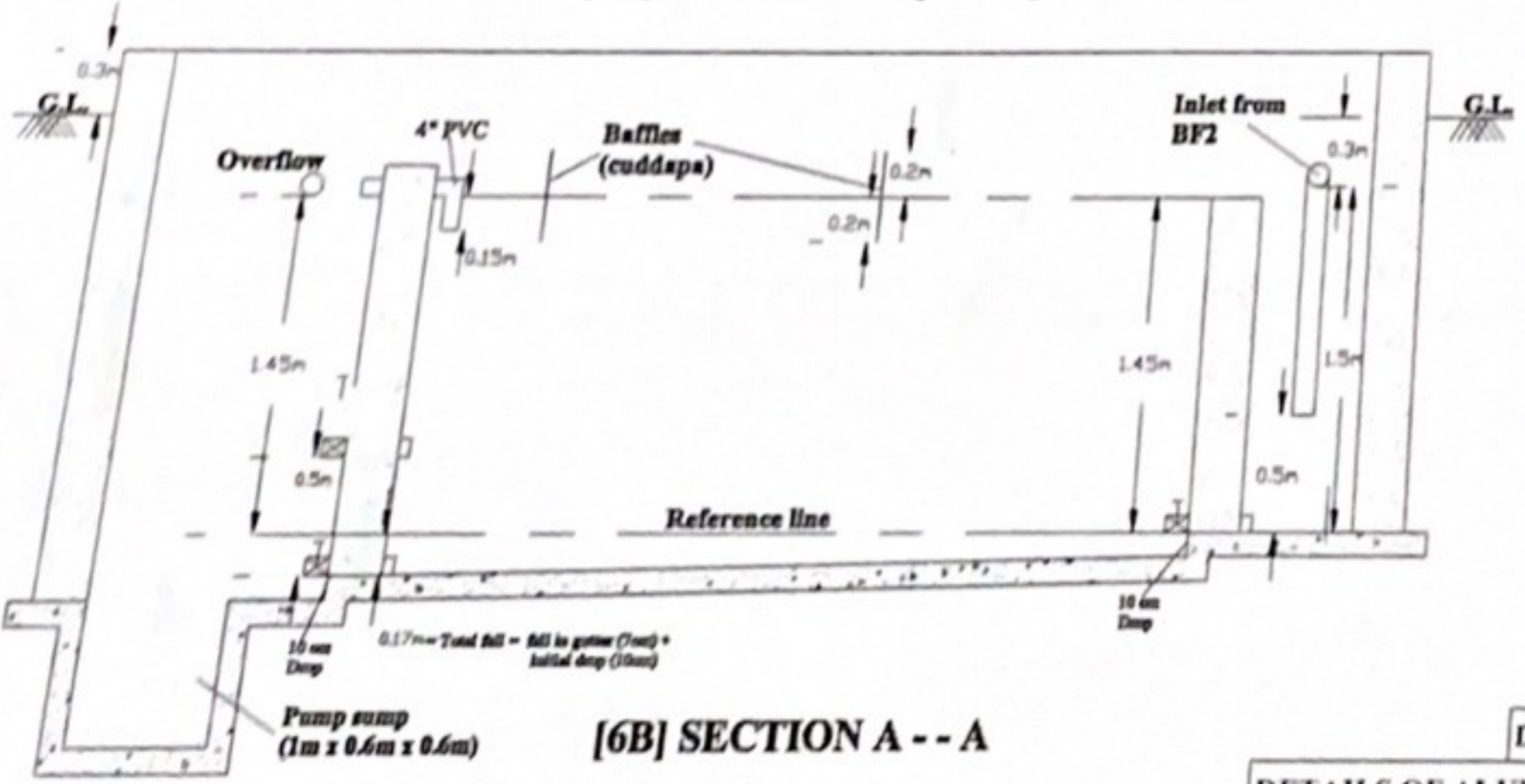
Ref: FDD/ESPL/JS/PD/9 **BY: ELA/2003**
CLIENT: MR. JALSPARSH RESORT, PUNE
STP CAPACITY - 30 KLD

ENERGY TECH SOLUTIONS PVT. LTD.
 B-23, Shantiban Housing Society, S.No.52
 D. P. Road, Kothrud, PUNE 411038
 E-Mail: shsystem@gmail.com



[6A] ALUM TANK [PLAN]

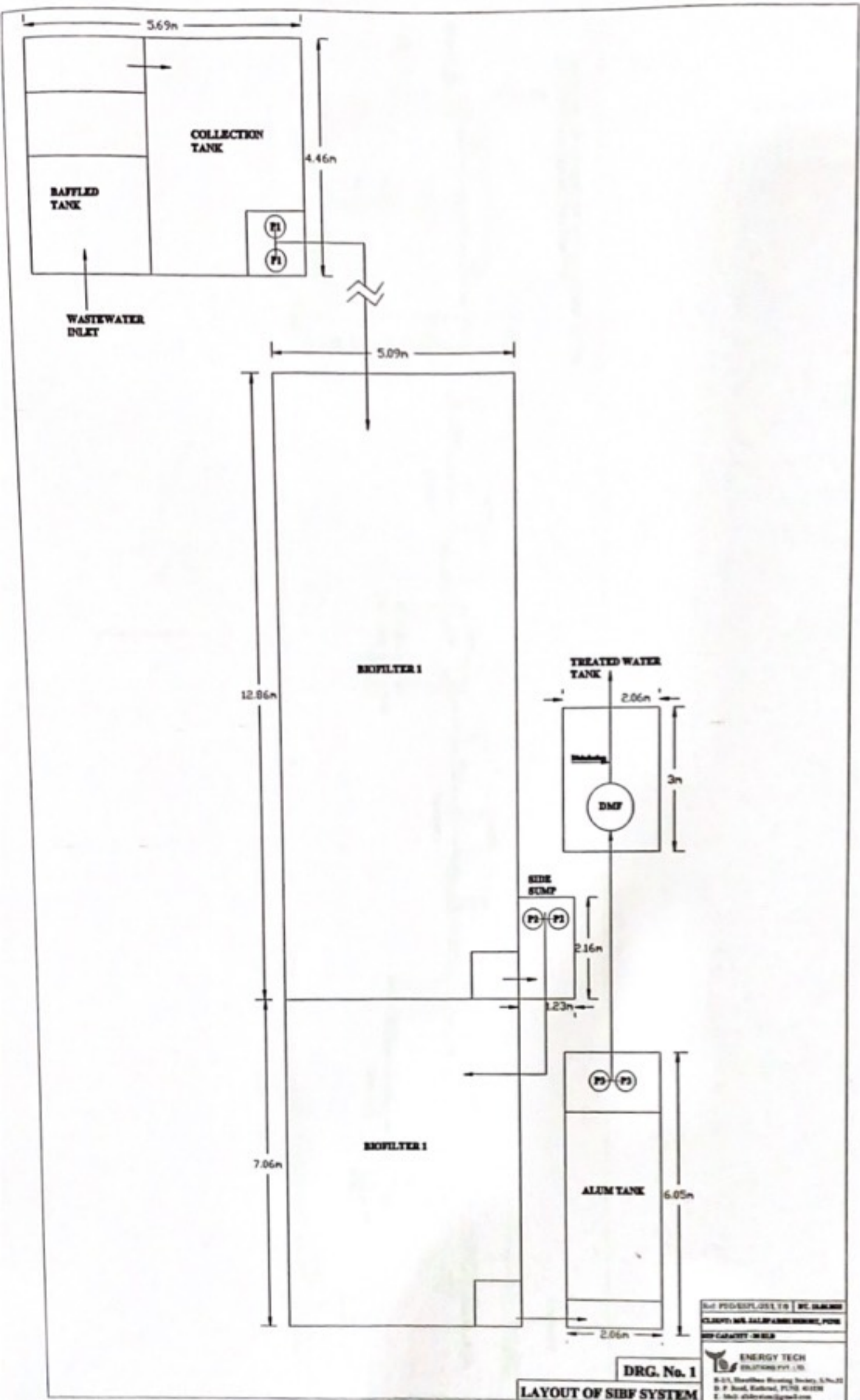
- NOTES:**
1. Structural details are to be incorporated by the Architect / Contractor.
 2. Tank should be leak proof.
 3. Foundation to suit site conditions.
 4. Levels have to be taken such that the overflow can be joined to drain by gravity.
 5. Shade net / mesh covering to be provided.
 6. White tiles to be fixed in last chamber.
 7. Protective railing should be provided.
 8. Piping & valves are in 3" PVC.
 9. A minimum of 0.3m wall height is to be provided above G.L. on all sides of walls.
 10. Ladder to be provided for maintenance.



[6B] SECTION A - - A

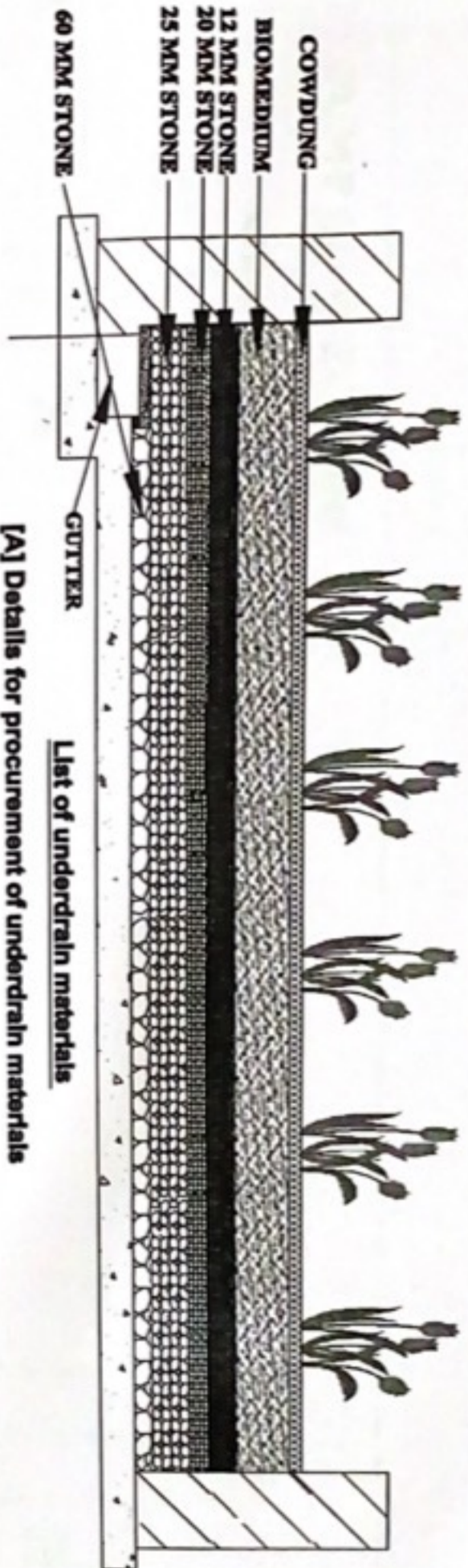
DRG No. 6
DETAILS OF ALUM TANK

Ref: PDD/ESPL/IS/AT/0	DT. 22.05.2023
CLIENT: M/S. JALSPARSH RESORT, PUNE	
STP CAPACITY - 30 KLD	
 ENERGY TECH SOLUTIONS PVT. LTD.	
B-2/3, Shantiban Housing Society, S.No.52 D. P. Road, Kothrud, PUNE 411038 E-Mail: slhfssystem@gmail.com	



DRG. No. 1
LAYOUT OF SIBF SYSTEM

Not FOR SALE TO BE USED
CLAYTON, WA. 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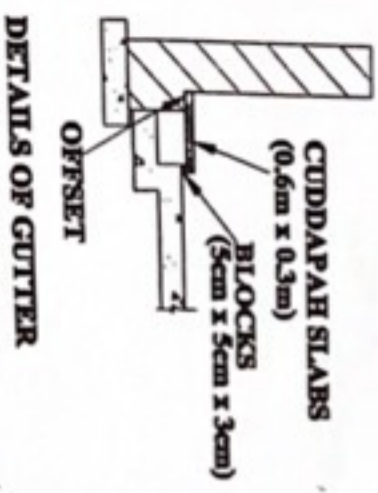


[A] Details for procurement of underdrain materials

List of underdrain materials

Underdrain materials	Cu.m*
1 60 mm stone - 6 cm layer	10**
2 25 mm stone - 10 cm layer	10
3 20 mm stone - 5 cm layer	5
4 12 mm stone - 8 cm layer	8

* These are estimated figures
 ** 60mm layer considered 1.5 times to adjust the quantity of stone required for levelling the floor slope.



DETAILS OF GUTTER

[B] Tiles (40 cuddappa slabs); min. 35mm thick to cover gutter. Size 60cm x 30cm each.

[C] Tiles (80 ceramic tiles) as splash plate of size 30cm x 30cm each.

[D] Bricks - 160 Nos.

[E] Cowdung - 1800 kg

[F] Canna plants - 300 bulbs

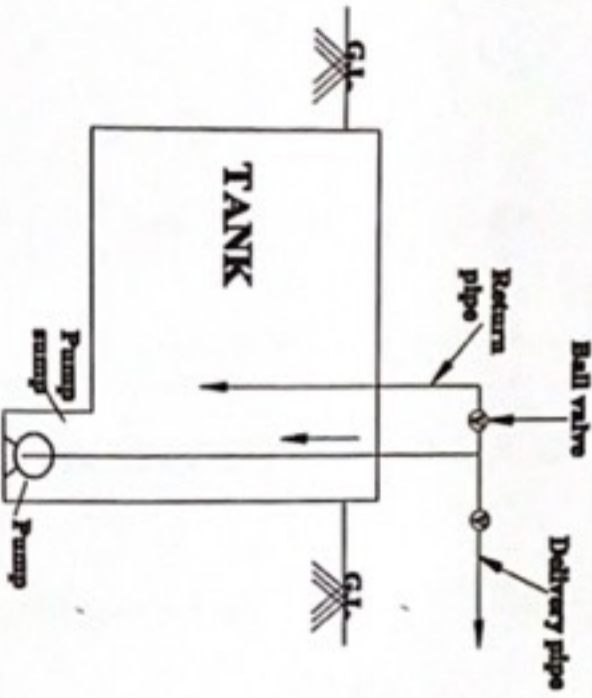
Notes:

1. The quantities mentioned are approximate.
2. The underdrain filling work involves labour requirement for filling the underdrain as per the above drawing including spreading a layer of cowdung and planting of canna plants.

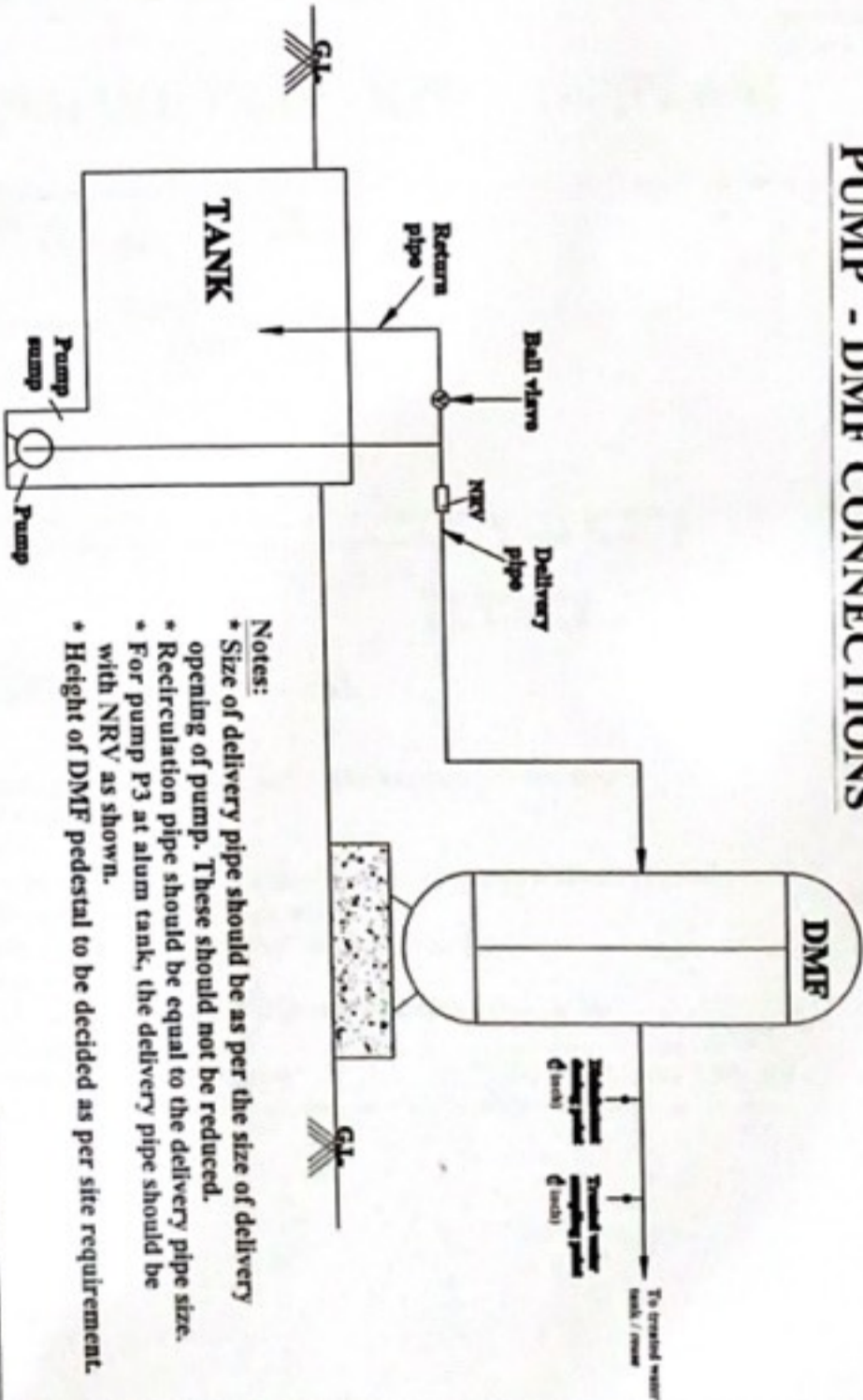
DRG No. 7

Ref: PDD/ESPL/JS/UD/0 DT. 22/03/2023
 CLIENT: MR. JALPAGESH RESORT, PUNE
 STP CAPACITY - 30 KLD
ENERGY TECH SOLUTIONS PVT. LTD.
 B-2/3, Saranbhan Housing Society, S.No.52
 D. F. Road, Kothrud, PUNE 411038
 020-26111111 | 020-26111111 | 020-26111111 | 020-26111111 | 020-26111111

PUMP CONNECTIONS



PUMP - DMF CONNECTIONS



- Notes:
- * Size of delivery pipe should be as per the size of delivery opening of pump. These should not be reduced.
 - * Recirculation pipe should be equal to the delivery pipe size.
 - * For pump P3 at alum tank, the delivery pipe should be with NRV as shown.
 - * Height of DMF pedestal to be decided as per site requirement.

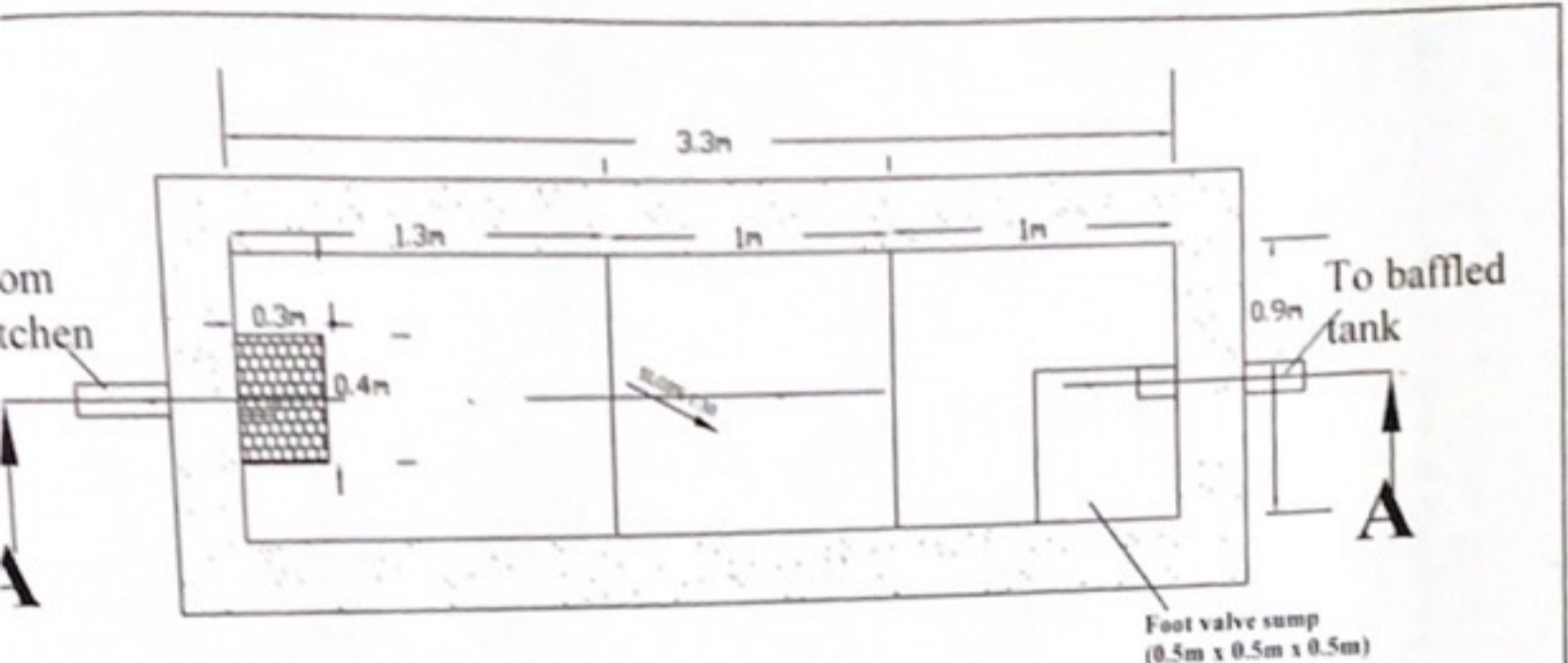
PUMP AND DMF CONNECTIONS

DRG No. 8

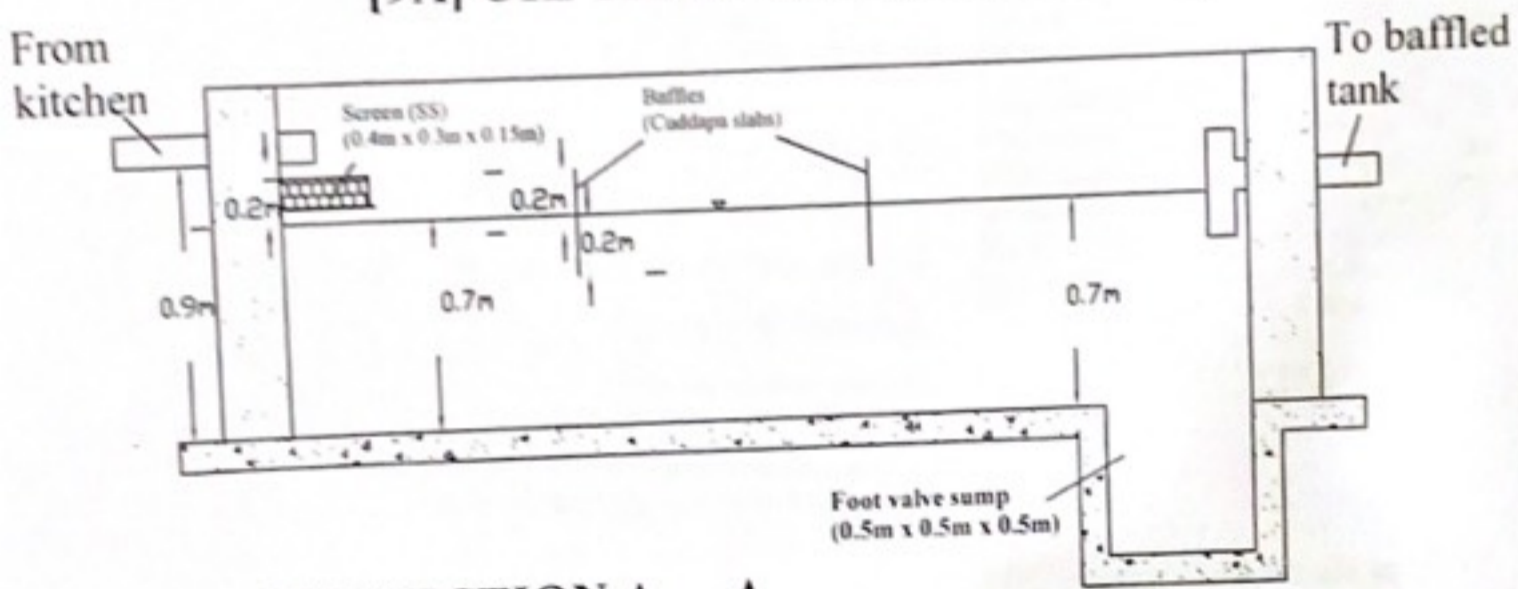
ENERGY TECH SOLUTIONS PVT. LTD.

B-212, Shambhavi Housing, Andheri, S.No.42 D. P. Road, Kharvel, PUNE 411008 E. Mail: energytechpune@gmail.com

Ref: PDD/EST/JS/PC/9 DT: 25.04.2019
 CLIENT: M/s. TALPARIJI RESORT, PUNE
 STD CAPACITY: 20 KLD



[9A] OIL TRAP - KITCHEN [PLAN]



[9B] SECTION A - - A

NOTES:

1. Structural details are to be incorporated by the Architect / Contractor.
2. Tank should be leak proof.
3. Foundation to suit site conditions.
4. Levels have to be taken such that the overflow can be joined to drain by gravity.
5. Shade net with mesh covering to be provided.
6. Protective railing should be provided if tank is below GL.
7. Piping shown is 4" PVC.
8. A minimum of 0.3m wall height is to be provided above G.L. on all sides of walls if tank is below GL.
9. Ladder to be provided for maintenance.

DRG No. 9
DETAILS OF OIL TRAP

Ref: PDD/ESPL/JN/OT/0	DT: 05.06.20
CLIENT: M.S. JALSPARSH RESORT, PUNE	
STP CAPACITY - 30 KLD	
 ENERGY TECH SOLUTIONS PVT. LTD.	
B-21A, Shambhan Housing Society, S.No. 7 D. P. Road, Kothrud, PUNE 411038	

Annexure 6

Point no. 5: You are using the borewell water from one borewell which is within the premises of your resort and for that you have not obtained the NOC from Central Ground Water Authority (CGWA).

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
Wakdevadi,
Old-Pune Mumbai Road,
Pune- 411003

ROP/ MPCB/Directions / 2503120012

Date: 12/03/2025

To,

M/s. Jalasparsh Riverside Resort Proprietor,
(Nilesh Dattatraya Survey), S. No. 251, Village Jamgaon,
Tal. Mulshi, Dist. Pune- 08.

- Sub:** Conditional Directions under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act, 1981.
- Ref :** 1) Application filed before Hon'ble NGT (WZ) vide OA No. 200/2024
2) Legal action proposal submitted by the Sub Regional Officer, Pune-II vide no. MPCB-LEGAL-ACTIONS-MPCB-LEGAL_ACTIONS-160225007.
3) Proposed directions issued by the Board vide no. MPCB/ROP/PD/2503060001, Dtd. 06/03/2025.
4) Personal hearing conducted on 12/03/2025.

With reference to the above, the personal hearing extended on 12/03/2025. Considering your submissions during the Hearing and Report of Sub Regional Officer MPCB Pune-II. The Board has decided to issue following Conditional Directions,

- (1) You shall not operate resort / restaurant activities consisting of 24 rooms, 02 restaurants, 02 storerooms and 01 swimming pool without obtaining consent to operate from the MPC Board.
- (2) You shall make necessary changes in the application submitted for obtaining consent to operate from the MPC Board.
- (3) You shall operate and maintain the existing facility provided for treatment of solid waste (bio degradable waste) continuously.
- (4) You shall operate and maintain the existing Sewage Treatment Plant (STP) continuously and you shall ensure the disposal of the treated effluent scientifically within the premises only.
- (5) You shall operate disinfection system provided to the treated domestic effluent before discharging within the premises.
- (6) You shall operate and maintain air and noise pollution control system provided to the DG set.
- (7) You shall not extract the ground water without obtaining Permission/NOC from the Central Ground Water Authority.
- (8) You shall submit the fresh Bank Guarantee of Rs.1,00,000/- (One Lakhs Only) towards ensure the compliance of above directions. The Bank guarantee shall submit within 15 days in favor of Regional Officer, MPC Board, Pune.

You shall submit action taken report on above directions, in case you fail to comply with the above directions the Board will have no option to initiate further legal action as deemed fit, which may please be noted.

For and on behalf of MPCB


(J. S. Salunkhe)

Regional Officer, Pune

Copy submitted to:-

1. Joint Director (APC), MPCB, Mumbai
2. P & Law Division / Law Officer, MPCB, Mumbai.

Copy to : The Sub-Regional Officer, M.P.C. Board, Pune-II : **You shall submit the verification report of above directions.**